

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1356 OF 2024**

IN THE MATTER OF:

Bablu

..... Applicant

Versus

State of Uttar Pradesh & Ors.

.... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NOS.
1	Affidavit on behalf of the Respondent No. 2, Uttar Pradesh Pollution Control Board	1-6
2	ANNEXURE R2/1: A true copy of Joint Committee Report dated 31.01.2025	7-65
3	ANNEXURE R2/2: A true copy of the Environmental Clearance dated 20.05.2016	66-72
4	ANNEXURE R2/3: A true copy of the Consent to Operate dated 04.01.2024	73-78
5	ANNEXURE R2/4: A true copy of the letter dated 22.01.2025	79
6	ANNEXURE R2/5: A copy of compliance report of dated 26.04.2025 submitted by the Project Proponent	80-152
7	ANNEXURE R2/6: A true copy of letter dated 02.04.2025 to Project Proponent	153
8	ANNEXURE R2/7: A true copy of Inspection Report dated 06.05.2025	154-160

9	ANNEXURE R2/8: A true copy of the letter dated 06.05.2025 proposing Environmental Compensation	<i>161</i>
10	ANNEXURE R2/9: A true copy of Show Cause notice dated 08.05.2025	<i>162-164</i>

Respondent No. 2
Uttar Pradesh Pollution Control Board
Through



Amit Shukla, Advocate
D-54, Sector- 48, Noida – 201303
Mo. Nos. 9999933220, 9999333220
Email: amit.shukla@lawyer.com

Place: New Delhi
Date: 10.05.2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1356 OF 2024

IN THE MATTER OF:

Bablu

..... Applicant

Versus

.... Respondents

State of Uttar Pradesh & Ors.



AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2, UTTAR
PRADESH POLLUTION CONTROL BOARD

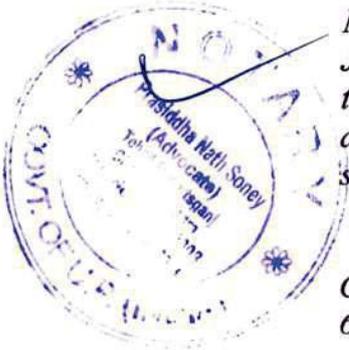
I, Ramesh Kumar Singh, aged about 44 years, S/o Sri Bal Ram Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Sonbhadra, Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

2 Tickets Paid
09/10/24
(P.N. Soney)
Notary Sonbhadra

1. That I, the deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.
2. That vide its order dated 10.12.2024 this Hon'ble Tribunal has passed the following directions:

.....8. To ascertain the correctness of the allegations made in the OA, we appoint a Joint Committee comprising the representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate Sonbhadra, who will act as the Coordinating Agency. The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

9. Counsel for the applicant is directed to supply a copy of the OA with a complete set of annexure to the Counsel for Respondent No. 6 within three days.



10. List on 04.02.2025."

3. That, in compliance of above, Joint Committee report dated 31.01.2025, has been submitted by District Magistrate, Sonbhadra before Hon'ble NGT Tribunal, New Delhi.

A true copy of Joint Committee Report dated 31.01.2025 is annexed herewith and marked as **Annexure R2/1**.

4. During Joint Committee inspection no mining activity was found on the lease.
5. The Joint Committee has made following recommendations:
- a. *Project Proponent should comply the Environmental Clearance and Consent to operate conditions strictly.*
 - b. *Project Proponent should conduct/execute the scientific/ environmentally sound mining activity as per EC conditions.*
 - c. *The District Mining Department and UPPCB should ensure the strict compliance of EC/CTO conditions and sustainable mining plan.*
 - d. *Project Proponent should obtain the NOC from the Ground water department for the of ground water.*
 - e. *Project Proponent should develop the boundary of the lease mining area and install pillars with geo-coordinate as per mining plan.*
 - f. *Project Proponent should have done regular health check-up of the worker involved in the mining activity as per EC conditions,*
 - g. *Project Proponent should submit the third-party monitoring report as per EC conditions.*



- h. *Project Proponent required to developed green belt within the lease area on priority basis as per EC/CTO conditions.*
- i. *As the Project Proponent has done mining outside the lease area, therefore. District Mining Department and UPPCB should take suitable action as per rules.*
- j. *Joint Committee in view that the local administration may also explore the possibility to construct internal road by using DMF fund to avoid smooth transportation, reduce dust emission within the mining area... ”*

6. That as per records available in this office, above concerned Mining leased i.e. Shri Arun Kumar, project proponent (PP) has obtained Environmental Clearance (EC) from DEIAA for Dolo stone mining project vide letter dated 20.05.2016 at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, Sonebhadra, U.P. having leased area of 4.99 Acres.

A true copy of the Environmental Clearance dated 20.05.2016 is annexed herewith and marked as **Annexure R2/2**.

7. That the consent to operate (CTO) has been issued by the Uttar Pradesh Pollution Control Board to above mining lease for production of Building Stone(Dolo Stone)@40000 Cubic meters/Year vide ref. No. 198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023 dated 04.01.2024, valid upto 31.12.2027 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

A true copy of the Consent to Operate dated 04.01.2024 is annexed herewith and marked as **Annexure R2/3**.



8. The Board has issued a letter to the Project Proponent (i.e. M/s Shri Arun mining lease at Gata No. 5471, 5472ka, 5424, 5425, 5426,

5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra) vide letter Ref. No. G0084/Shri Arun Kumar/CTO/2025 dated 22.01.2025 seeking submission of Compliance Status of CTO and EC conditions.

A true copy of the letter dated 22.01.2025 is annexed herewith and marked as **Annexure R2/4**.

9. The Hon'ble NGT vide its order dated 04.02.2025, instructed following:

".....4. Learned Counsel appearing for Respondent no.2-UPPCB submits that the report of the joint committee will be dully considered by it and needful be done.

5. It will be open to all the parties to file objections to the report of the joint committee if they so desire.."

6. Proxy Counsel appearing for respondent no.6 has sought accommodation on the ground that arguing Counsel is unwell today.

10. The Project Proponent has vide its letter dated 26.04.2025 submitted the Compliance report of Environmental Clearance and Consent to operate. A copy of compliance report of dated 26.04.2025 submitted by the Project Proponent is annexed herewith and marked as **Annexure R2/5**.



A letter dated 02.04.2025 has been issued to the Project Proponent by UPPCB vide ref. No. G0386/OA No. 1356/2025, seeking clarifications, regarding violation of Statutory Distance norms.

A true copy of letter dated 02.04.2025 from UPPCB to Project Proponent is annexed herewith and marked as **Annexure R2/6**.

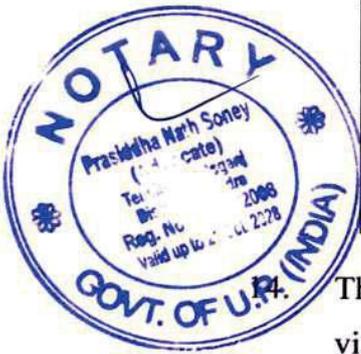
12. The UPPCB officials have conducted the inspection concerned site on 28.04.2025. It is submitted that during the inspection, no representative of Project Proponent was present and mining was found non-operational.

A true copy of Inspection Report dated 06.05.2025 is annexed herewith and marked as **Annexure R2/7**.

13. The Project Proponent / mining site was found non-compliant of the CTO conditions issued by UPPCB and Environmental Clearance Conditions issued by DEIAA.

It is pertinent to mention here that as per Joint Committee Report dated 30.01.2025, the Project Proponent was found to have excavated excess quantity of minerals from 2019 to 2025 as per the details mentioned below:

Sr. No.	F.Y	Excavated Quantity (Cubic meter)	Permitted Quantity(Cu.mtr)
1.	2019-20	62,067	40,000
2.	2020-21	46,701	40,000
3.	2021-22	47,003	40,000
4.	2022-23	42,775	40,000
5.	2023-24	40,372	40,000
6.	2024-25	39,995	40,000



That in terms of the observations made in Joint Committee report vis-à-vis excess mining done by Project Proponent, a recommendation letter for issuing Show cause to above mining lease for imposition of Environmental Compensation has been send to HO, Lucknow by Regional office vide ref. No. G0561/O.A. No. 1356/2025 dated 06.05.2025.

A true copy of the letter dated 06.05.2025 proposing Environmental Compensation is annexed herewith and marked as **Annexure R2/8**.

15. That a Show Notice was issued to the Project Proponent by UPPCB vide notice ref. no. H28016/Vritt-2/NGT-746/25 dated 08.05.2025, regarding imposing Environmental Compensation of INR 99,72,737.50/- and revocation of CTO dated 04.01.2024.

A true copy of Show Cause notice dated 08.05.2025 is annexed herewith and marked as **Annexure R2/9**.

[Handwritten signature]

DEPONENT

VERIFICATION:

Verified at *Robertpur*.....on this the *09th* day of May, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.



[Handwritten signature]
09/05/2025

DEPONENT

Ramesh Kumar Singh
Shri
Who
has been identified by Shri
Appeared before me
I certified that the
of facts mentioned in the affidavit are true and correct and the truthness of the same is declared and administered oath to him.
[Handwritten signature]
(P.N. SONEY)
Adv. NOTARY
Prasadha Nath Soney

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

7

PRINCIPAL BENCH, NEW DELHIORIGINAL APPLICATION NO- 1356/ 2024

2 Tickets Rs.-10/-
 (P.N. SONEY)
 Adv. NOTARY
 Robertagarh Sonbhadra

IN THE MATTER OF:

Bablu



.....Applicant

Versus

State of U.P. & Ors.

.....Respondent (s)



JOINT COMMITTEE REPORT IN COMPLIANCE TO THE ORDER
 DATED 10.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN
 TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL
 APPLICATION NO. 1356 OF 2024 IN THE MATTER OF BABLU VERSUS
 STATE OF UP & ORS.

I, Badri Nath Singh.....S/o Shri Jagannath Singh.....

aged about 56 years, presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. I say that I am the District Magistrate of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.

2. That vide its order dated 10.12.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

.....8. To ascertain the correctness of the allegations made in the OA, we appoint a Joint Committee comprising the representative of the Member



1

Joint Committee Report in OA 1356 of 2024 on the behalf of DM, Sonbhadra

Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate Sonbhadra, who will act as the Coordinating Agency. The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

9. Counsel for the applicant is directed to supply a copy of the OA with a complete set of annexure to the Counsel for Respondent No. 6 within three days.

10. List on 04.02.2025.”

3. That vide this present original application the applicant has raised a grievance that Respondent No. 6 has done illegal mining in violation of the Environmental clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 metres having slopes larger than 75 degrees.
4. That in compliance of Hon'ble NGT directions, following members have been nominated by the concerned departments: -

a. Shri (Dr.) A.K. Gupta, Additional Director/Scientist 'E', MoEF & CC,

Regional Office, Lucknow.

b. Shri Vivek Kumar Singh, SDM, Tehsil-Obra, District-Sonbhadra.

c. Shri Kamal Kumar, Scientist-E, CPCB, RD, Lucknow.

d. Shri Chandra Shekhar, AEE, Regional Officer, UPPCB, Sonebhadra.



- 5. That, to review the factual status of the grievances made by the complainant/ applicant, the joint committee constituted has conducted the field inspection of concerned mining lease on dated 22.01.2025 The Joint Committee report dated 29.01.2025 of inspection dated 22.01.2025 is being attached herewith as (Annexure No.1).
- 6. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
- 7. That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.



Badri Nath Singh
 I, *Badri Nath Singh*,
 has been identified by *Pratiksha Nath Guneja*
 Appeared before me on *31.1.25*
 I certify that being understood and in the presence
 of 'acts mentioned in the affidavit' and I
 administered Oath to him
31.1.25
 Notary
 Sonbhadra

31.1.25
 DEPONENT

VERIFICATION:

Verified at *Robatnagar* on this the *31st* day of January, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

19467

31.1.25
 DEPONENT

31.1.25
 DEPONENT

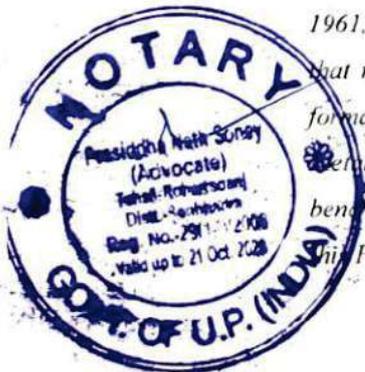
Joint Committee Report on
OA No. 1356/2024 in the matter of Bablu Vs State of UP & Others
Passed by Hon'ble NGT order dated 10.12.2024

Hon'ble National Green Tribunal, Principal Bench vide its order dated 10.12.2024 constituted a Joint Committee comprising of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate, Sonbhadra, who will act as the Coordinating Agency. The related para of said order is reproduced here as under:

"1. In this Original Application, the allegation of the Applicant is that Respondent No. 6 has done illegal mining in violation of the Environmental Clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 meters having slopes larger than 75 degrees.

2. The plea of the Applicant is that Respondent No. 6 was issued EC dated 20.05.2016 permitting the maximum depth of mining pits from the ground level up to 20 metres. But the said EC condition has been violated. The Applicant has narrated the following violations in paragraph 14 of the OA is as under: -

- a. "As per the point no. 8 of the EC dated 20.05.2016 the maximum depth of the mining pits from the ground level should be 20 metre or water level, whichever is less. It is submitted that on the other hand, the project proponent has dug up more than 40-50 meter deep pit resulting in water logging in large scale in the mining pit. The photographs of the site showing deep pits ranging from 40-50 metre depth as ascertainable by photographs itself, are annexed as ANNEXURE A/8 (colly).
- b. The Project Proponent has compromised with the safety as it has not constructed any slope or benches in the main pit as required under law. And in this regard death of one worker in 2021 has also occurred on the mining site. In this manner the project proponent has violated the of Regulation 106 of the Metalliferous Mines Regulations, 1961, (which are applicable for all kinds of mining except Coal and Oil) which says that mining should be carried out with formation of benches and slopes. The non formation of benches is clear from the photographs already annexed as above. The Metalliferous Mines Regulations, 1961 related to the mining through formation of benches and appropriate slope is annexed as ANNEXURE A/9. (relevant page is of iii) Petition).



Amraoti

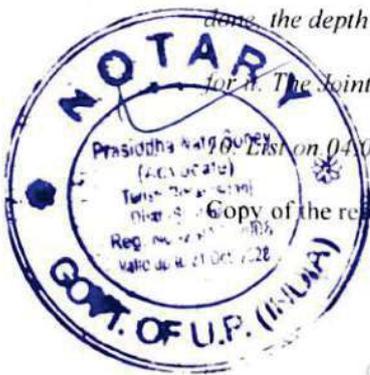
Amraoti

Amraoti

- c. The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.
- d. There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.
- e. The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020. The photograph showing this distance is annexed as ANNEXURE A/10. Further the CPCB guidelines dated 12.05.2020 regarding the siting criteria of mines from the public place is annexed as ANNEXURE A/11.
- f. Before the starting of mining operations the entire land was a grassland covered with vegetation having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images, are annexed as ANNEXURE A/12(colly)."
3. It is also the plea of the Applicant that the EC in 2016 was issued by DEIAA which in terms of the judgement dated 13.09.2018 of the Tribunal in the matter of Satyendra Pandey v. MoEF&CC & Ors., O.A. No. 186/2016 was required to be reappraised by SEIAA but till now no reappraisal by the SEIAA has been done and the time limit has expired.
4. Learned Counsel for the Applicant during the argument has also referred to Form-I page 34 and has submitted that in respect of the same Gata number, Respondent No. 6 has made an application for issuance of fresh EC, but he has carried out the illegal excavation before grant of the EC. It is also submitted by the learned Counsel for the Applicant that Respondent No. 6 is encashing on the MM-11 Forms by selling the MM-11 permits illegally."
- "...8.The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

Prasidha Kalyan Reddy on 04/02/2025."

Copy of the reference NGT order is annexed as **Annexure-I**.



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In compliance to said Hon'ble NGT order, the following officials were nominated from the concerned departments for Joint Committee:

1. Dr A. K. Gupta, Scientist-E, MoEF&CC, RO Lucknow
2. Shri Kamal Kumar, Scientist-E, CPCB, RD Lucknow
3. Shri Vivek Kumar Singh, SDM, Obra, Sonbhadra

Joint inspection of the site was carried out on 22.01.2025 by the Joint Committee. During the site visit, the Sh. Yogesh Shukla, Surveyor Mining Department, Sh. Arun Kumar, Project Proponent & Sh. Chandra Shekhar, AEE, UPPCB Sonbhadra were also present.

2. Field Observations:

Observations based on Joint Committee inspection and available records are as follows:

- i. Shri Arun Kumar, project proponent (PP) has been obtained Environmental Clearance (EC) from DEIAA for Dolostone mining project vide letter dated 20.05.2016 at Gata No. 5471,5472 Ka,5424,5425,5426,5427 Ka,5428 & 54299 Village-Billi Markundi, Tehsil-Robertsganj, Sonebhadra, UP having leased area of 4.99 Acres. Copy of the EC is attached as **Annexure-II**.
- ii. PP has not provided any information regarding to permission from SEIAA-UP for Environmental Clearance (EC).
- iii. PP has obtained valid consent to operate (CTO) form Uttar Pradesh Pollution Control Board (UPPCB) from 04.01.2024 to 31.12.2027 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 for the mining of 40000 cubic meter Building stone per year. Copy of the Consent to Operate is attached as **Annexure-III**.
- iv. During the joint visit, representative of Uttar Pradesh pollution Control Board informed that PP has not applied consent to operate to UPPCB for the period of 07.09.2015 to 03.01.2024.
- v. PP obtained mining permission vide letter dated 07.09.2015 from District Mining Department, Sonbhadra for the period of 10 years which is valid till 06.07.2025. Copy of the mining permission is attached as **Annexure-IV**.

As per the MM₁₁ Directorate of Geology and Mining Uttar Pradesh the project proponent has excavated quantity given below table from 2019 to 2025. Copy of the MM₁₁ is attached as **Annexure-V**.



Prasad Nath Soney

[Signature]

[Signature]

Sr. No.	FY	Excavated Quantity (Cubic meter)	Permitted Quantity (Cubic meter)
1.	2019-20	62,067	40,000
2.	2020-21	46,701	40,000
3.	2021-22	47,003	40,000
4.	2022-23	42,775	40,000
5.	2023-24	40,372	40,000
6.	2024-25	39,995	40,000

It is cleared from the above table that the quantity excavated in every year is more than the permitted quantity.

- vii. The mining department has not provided any excavation information for the duration of 07.09.2015 to 2019 by Sh. Arun Kumar (PP).
- viii. Mining officer Sonbhadra has inspected the mining lease area on 07.06.2023 and found that project proponent has mined beyond the mining permitted area & violation of EC conditions and show cause notice issued vide letter dated 12.06.2023. Copy of the inspection report and show cause notice is attached as **Annexure-VI**.
- ix. Mining Department has declared total 8 pillar in the mining lease area with geo coordinate for total lease area 4.99 hectare, but during visit of joint committee has observed that only one pillar (Pillar H) is installed. List of the Pillar with geo coordinate is attached as **Annexure-VII**.
- x. It was observed that PP has conducted the mining outside mining lease area, which is verified by Joint Committee physically and KML file provided by the Mining Department is attached as **Annexure-VIII**.
- xi. PP has submitted the mining plan on 23.05.2021 to Directorate of Geology and Mining, Uttar Pradesh for the mining of Dolostone for lease period of 31.05.2016 to 30.05.2026. Copy of the Mining plan is attached as **Annexure-IX**.
- xii. Joint committee observed that the no mining activity going on the lease during inspection.
- xiii. Joint Committee observed that the project proponent (PP) not complying the following conditions of mining plans which include: -

1. Mining will be done within the mining boundary, limits of 7.5m wide strip all along the lease boundary will left out.
2. Bench height will be kept at 6m.



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3. Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12-15m.
 4. The run-off mine will be dispatched to crusher and then job site.
 5. Development includes only removal of top weathered layer and soil patches if any.
 6. Top soil if any will be scraped out and used maintaining the road.
 7. Overall slope of pit shall be maintained 45degree & No proper Ramp was observed during the visit.
 8. Lessee will be well equipped with all required equipments as stated in LOI such as computer, Printer, Weight bridge, CCTV Camera etc.
- xiv. PP has operated one bore well on site without having NOC from State Ground Water Department, however, PP has informed that he has applied for the NOC on dated 10.01.2024. Copy of the application is attached as **Annexure-X**.
 - xv. During visit joint committee has observed that the huge water logging approx. 12-15 m in the lease mining area and mining done beyond the boundary. As observed during visit the pits were excavated upto depth of 35-45 m,
 - xvi. PP has informed that they are pumping out the water stored in mine pit to nearby area by using two submersible pumps, without any permission,
 - xvii. Joint Committee has observed that the PP has not conducting water sprinkling in mining area as well as on road for the dust suppression,
 - xviii. Joint Committee observed that there was no fencing/boundary around the leased mining area.
 - xix. Joint Committee has observed that the PP has not developed green belt within/near mining area,
 - xx. It was observed that the ITI college is around 100 meter away from the mining site the copy of the lakhpal report is attached as **Annexure-XI**.
 - xxi. The information provided by the local Police Department that there was no any causality/death record during the mining activity in said mining lease area during year 2021. Copy of the letter is attached as **Annexure-XII**.
 - xxii. PP has installed 01 no. 160 KVA enclosed type DG set with acoustic enclosers without appropriate stack height and without NOC from Uttar Pradesh Pollution Control Board,
 - xxiii. During visit the PP has not provided the health check-up record of the worker involved in mining activity,
 - xxiv. It was observed that the project proponent is not submitting any annual environmental statement/Form-V to state pollution control board,



Prakash Chandra Sanyal *[Signature]* *[Signature]*

- xxv. PP has not conducted any monitoring of Effluent/Ambient Air by third party.
- xxvi. Joint committee observed that in this mining area due to mining activities huge dust emissions occurred and all trees / greeneries are covered with white mining dust.
- xxvii. Joint committee has collected surface water samples of the mining pit and analysis of samples carried out in Lab of CPCB RD Lucknow & UPPCB, Lucknow, the results are as below. Copy of the lab report is attached as **Annexure-XIII**.

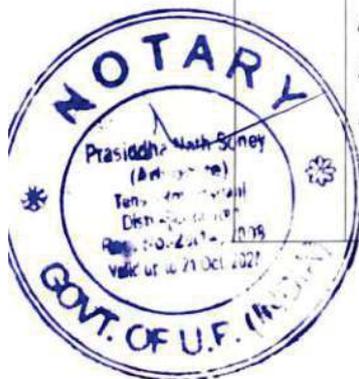
S. No.	Parameter	Unit	Analysis Results
1	pH	-	7.29
2	BOD	mg/L	6.60
3	COD	mg/L	28.1
4	TSS	mg/L	88.2
5	Heavy metals	mg/L	Cr-ND, Ni-ND, Cd-ND, Pb-0.0734, Fe-0.2933

ND-Not Detected

- xxviii. Joint committee observed that almost all mining lease in said area doing mining in same way which causes huge dust emission and resulted deposition of dust upon trees and nearby plantation/vegetations.

3. Factual information of the issues raised by the applicant: -

Sr. No.	Issues Raised by Applicant	Factual Information as on 22.01.2025
1.	<i>The project proponent has dug up more than 40-50 meter deep pit resulting in water logging in large scale in the mining pit</i>	During visit joint committee has observed that the huge water logging approx. 12-15 m in the lease mining area and mining done beyond the boundary. As observed during visit the pits were excavated upto depth of 35-45 m.
2.	<i>The Project Proponent has compromised with the safety as it has not constructed any slope or benches in the main pit as required under law. And in this regard death of one worker in 2021 has also occurred on the mining site. In this</i>	Project Proponent is not executing the appropriate mining plan and scientific mining which is submitted to mining department.

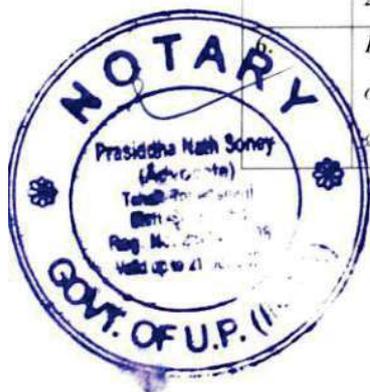


Anshu Bha

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	<i>manner the project proponent has violated the of Regulation 106 of the Metalliferous Mines Regulations, 1961, (which are applicable for all kinds of mining except Coal and Oil) which says that mining should be carried out with formation of benches and slopes.</i>	
3.	<i>The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.</i>	Joint committee was observed that the mining is executed in 35-45 meter depth without developing any benches, as resulted the water logging was observed in the mining lease area up to 12-15m.
4.	<i>There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.</i>	Joint Committee has observed that the Project proponent has not developed any green belt at boundary of the leased mining area as well as no water sprinkler was observed.
5.	<i>The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020</i>	As per the Report provided by the Lakhpal revenue office as well as joint committee has observed that the ITI institute is 100 meter away from the above said mining site as Annexure-XI
	<i>Before the starting of mining operations the entire land was a grassland covered with vegetation</i>	It was observed by the joint committee that there was no storage of top soil was present near the mining site.



Amrita Bha

Amrit

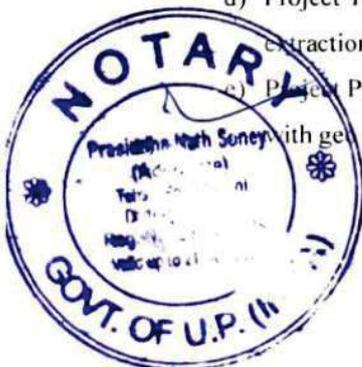
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	<i>having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images</i>	It was informed by the Lakhpal that there was no grass land registered in the revenue department. The copy of the report is attached as Annexure-XI
7.	<i>3. It is also the plea of the Applicant that the EC in 2016 was issued by DEIAA which in terms of the judgement dated 13.09.2018 of the Tribunal in the matter of Satyendra Pandey v. MoEF&CC & Ors., O.A. No. 186/2016 was required to be reappraised by SEIAA but till now no reappraisal by the SEIAA has been done and the time limit has expired.</i>	During visit project proponent has not provided the Environmental Clearance obtained from SEIAA.

3. Recommendations:

Based upon the above field observations, Joint Committee recommends as below:

- a) Project Proponent should comply the Environmental Clearance and Consent to Operate conditions strictly,
- b) Project Proponent should conduct/execute the scientific/ environmentally sound mining activity as per EC conditions,
- c) The District Mining Department and UPPCB should ensure the strict compliance of EC/CTO conditions and sustainable mining plan,
- d) Project Proponent should obtain the NOC from the Ground water department for the extraction of ground water,
- e) Project Proponent should develop the boundary of the lease mining area and install pillars with geo coordinate as per mining plane,



Anil Kumar

[Signature]

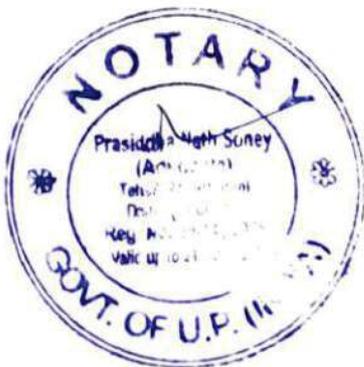
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- f) Project Proponent should have done regular health check-up of the worker involved in the mining activity as per EC conditions.
- g) Project Proponent should submit the third-party monitoring report as per EC conditions.
- h) Project Proponent required to developed green belt within the lease area on priority basis as per EC/CTO conditions.
- i) As the Project Proponent has done mining outside the lease area. therefore, District Mining Department and UPPCB should take suitable action as per rules.
- j) Joint Committee in view that the local administration may also explore the possibility to construct internal road by using dmf fund to avoid smooth transportation, reduce dust emission within the mining area.

Am.Dm 32 30/01/25
 (Kamal Kumar)
 Scientist-E
 Central Pollution Control
 Board, RD Lucknow

Am.Dm
 (Dr A.K.Gupta)
 Scientist-E
 MoEF&CC,
 RO Lucknow

Am.Dm
 (Vivek Kumar Singh)
 SDM
 Obra, Sonbhadra



Pictures of site visit

<p>Display Board</p>	<p>Sampling</p>
<p>Mining Site</p>	<p>Mining site</p>
<p>Pillar</p>	<p>Water logging</p>
<p>Inspecting Team</p>	<p>Inspecting Team</p>

NOTA
 Prakash Singh S
 16-11-2023
 Govt. of U.P.
 GOVT. OF U.P. (11-11-2023)



Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1356/2024

Bablu

Applicant

Versus

State of UP & Ors.

Respondent(s)

Date of hearing: 10.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana & Mr. Hasil Jain, Advs. for Applicant

Respondent: Mr. Shailesh Kumar Pathak & Mr. Shivam Tripathi, Advs. for R - 6

ORDER

1. In this Original Application, the allegation of the Applicant is that Respondent No. 6 has done illegal mining in violation of the Environmental Clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 metres having slopes larger than 75 degrees.

2. The plea of the Applicant is that Respondent No. 6 was issued EC dated 20.05.2016 permitting the maximum depth of mining pits from the ground level up to 20 metres. But the said EC condition has been violated. The Applicant has narrated the following violations in paragraph 14 of the OA is as under:-

“a. As per the point no. 8 of the EC dated 20.05.2016 the maximum depth of the mining pits from the ground level should be 20 metre or water level, which ever is less.

It is submitted that on the other hand, the PP has dug up more than 40-50 metre deep pit resulting in water logging in large scale in the mining pit. The photographs of the site showing deep pits ranging

from 40-50 metre depth as ascertainable by photographs itself, are annexed as ANNEXURE A/8 (colly).

- b. *The Project Proponent has compromised with the safety as it has not constructed any slope or benches in the main pit as required under law. And in this regard death of one worker in 2021 has also occurred on the mining site. In this manner the PP has violated the of Regulation 106 of the Metalliferous Mines Regulations, 1961, (which are applicable for all kinds of mining except Coal and Oil) which says that mining should be carried out with formation of benches and slopes. The non formation of benches is clear from the photographs already annexed as above.*

The Metalliferous Mines Regulations, 1961 related to the mining through formation of benches and appropriate slope is annexed as ANNEXURE A/9. (relevant page is of this Petition).

- c. *The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.*
- d. *There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.*
- e. *The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020. The photograph showing this distance is annexed as ANNEXURE A/10. Further the CPCB guidelines dated 12.05.2020 regarding the siting criteria of mines from the public place is annexed as ANNEXURE A/11.*
- f. *Before the starting of mining operations the entire land was a grassland covered with vegetation having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images, are annexed as ANNEXURE A/12 (colly)."*

3. It is also the plea of the Applicant that the EC in 2016 was issued by DEIAA which in terms of the judgement dated 13.09.2018 of the Tribunal in the matter of *Satyendra Pandey v. MoEF&CC & Ors.*, O.A. No. 186/2016 was required to be reappraised by SEIAA but till now no reappraisal by the SEIAA has been done and the time limit has expired.

4. Learned Counsel for the Applicant during the argument has also referred to Form-I page 34 and has submitted that in respect of the same Gata number, Respondent No. 6 has made an application for issuance of fresh EC, but he has carried out the illegal excavation before grant of the EC. It is also submitted by

the learned Counsel for the Applicant that Respondent No. 6 is encashing on the MM-11 Forms by selling the MM-11 permits illegally.

5. Issue Notice to the Respondents.

6. Shir Shailesh Kumar Pathak, Counsel accepts the Notice on behalf of Respondent No. 6 and seeks four weeks to file reply.

7. The Applicant is directed to serve Respondent No. 1 to 5 and file affidavit of service at least one week before the next date of hearing.

8. To ascertain the correctness of the allegations made in the OA, we appoint a Joint Committee comprising the representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate Sonbhadra, who will act as the Coordinating Agency. The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

9. Counsel for the applicant is directed to supply a copy of the OA with a complete set of annexures to the Counsel for Respondent No. 6 within three days.

10. List on 04.02.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 10, 2024
Original Application No. 1356/2024
A..

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra
 Fax: 05444-224566 E-mail: dlvms@sonbhadra@gmail.com

Ref. No. 28/Parya/DEIAA/SBR/2016

Date: १० मई, 2016

To,

Sri Arun Kumar
 S/o Sri Akhileshwar Prasad
 R/o-Vill.-Kharatiya Teh.-Robertsganj,
 District-Sonebhadra, U.P.

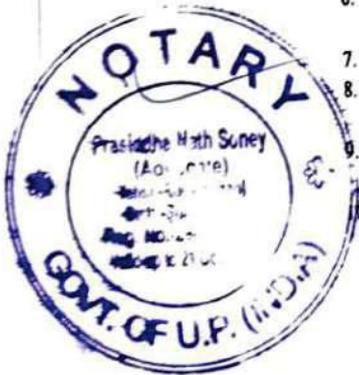


Sub: Regarding Environmental Clearance for proposed DoloStone Mining Project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-4.99 Acres)

Dear Sir,

Please refer to your letter dated 14/10/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

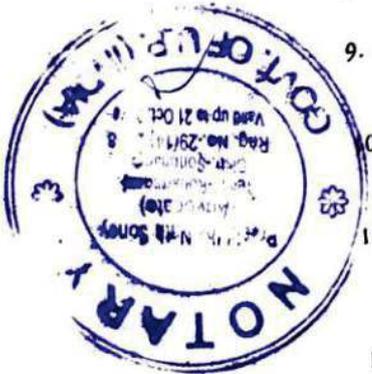
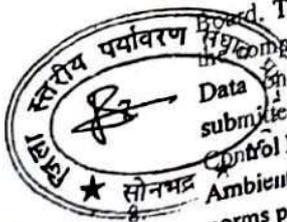
1. The environmental clearance is sought for DoloStone Mining project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-4.99 acres).
 2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.- 838/खनिज/2015 दिनांक 07.09.2015
 3. 40,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
 4. The water requirement will be limited to 1.00 KLD from water tanker and borewells for drinking, 3.00 KLD for sprinkling on haulage route for dust suppression and 1.00 KLD for plantation or others.
 5. During operation the maximum no. of workers will not be more than 30.
 6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
 7. The mining will be opencast type and carried out semi mechanized.
 8. The ultimate depth of mining will be restricted to 20 mtr/water level, whichever is less.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. Regarding the project no litigation is pending in any court.



11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

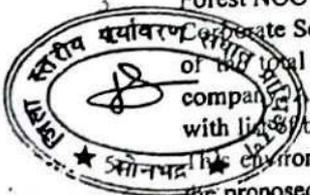
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.



13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. Environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.



9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also



- provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
 24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 28. Solid waste shall be stacked properly with proper slope and adequate safety and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the



- Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DF
SBR on six monthly basis.
31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.

Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval. Project proponent shall explore the possibility of using solar energy where ever possible.

Commitment towards CSR has to be followed strictly.

Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.

Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.

The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this



permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

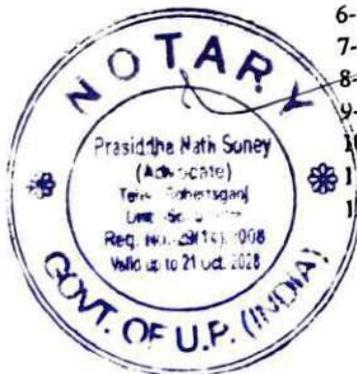


(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

No. /Parya/DEIAA/...../2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow.
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra.
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra.
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.



(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

31

198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 04/01/2024

To,

M/s

SHRI ARUN KUMAR

Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429,
Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area
4.99 acre

Application Id-
23872520

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI ARUN KUMAR located at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area 4.99 acre . subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI ARUN KUMAR granted for the period from 04/01/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)-	40000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

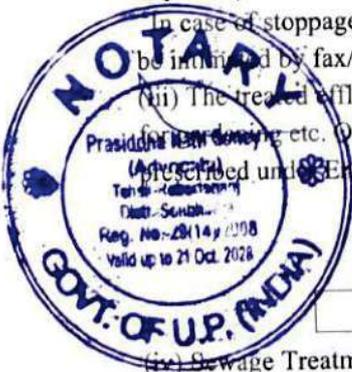
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for various purposes etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.



(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, the applicant shall be liable to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

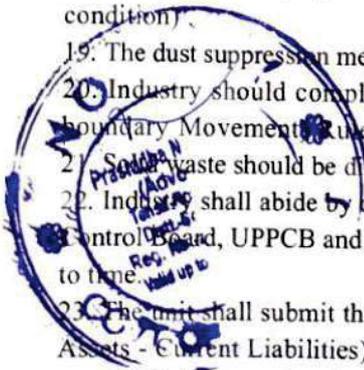
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point of emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



Specific Conditions:-

1. This consent is valid for production of Building Stone (Dolo Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 4.99 Acre leased area at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter No. 28/Parya/DEIAA/SBR/2026 dated 20.05.2016, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition).
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.



26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
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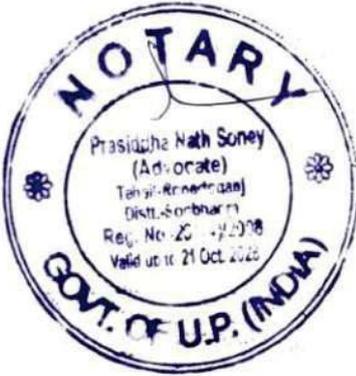
Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
Date: 2024.01.09
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Chief Environmental Officer (circle-2)





मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 838/खनिज/2015

दिनांक 07/09/2015

आदेश
श्री अरूण कुमार पुत्र श्री अखिलेश्वर प्रसाद
निवासी ग्राम-खैरटिया, पो0-ओबरा, तहसील-रावर्दसगंज,
जनपद-सोनभद्र।

शासनादेश संख्या-3761/86-2014-278/2011 दिनांक 12.12.2014 में दिये गये निर्देशों के अनुपालन में जनपद-सोनभद्र के तहसील-रावर्दसगंज स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426 5427क, 5428, 5429 में रकबा-4.99 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) के 10 वर्ष की अवधि हेतु खनन पट्टा स्वीकृत किये जाने के निमित्त इस कार्यालय के पत्र संख्या-760/खनिज/2015 दिनांक 22.08.2015 द्वारा प्रकरण शासन को प्रेषित किया गया था, जिसके सन्दर्भ में शासकीय पत्र संख्या-3023/86-2015-254/2015 दिनांक 01.09.2015 द्वारा ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426 5427क, 5428, 5429 में रकबा-4.99 एकड़ क्षेत्र पर 10 वर्षीय गिट्टी/बोल्डर (डोलो स्टोन) के खनन पट्टे पर स्वीकृति के निमित्त शासन द्वारा कतिपय शर्तों के साथ अनुमति प्रदान की गयी है जिसमें से महत्वपूर्ण शर्तें निम्नवत् हैं:-

1. शासनादेश संख्या-2430/86-2015-278/2011, दिनांक 14.07.2015 द्वारा यथा अधिसूचित/प्रख्यापित उ०प्र० उपखनिज (परिहार) (अड़तीसवां संशोधन) नियमावली, 2015 में वर्णित व्यवस्था के अनुसार अपेक्षित शर्तों को पूर्ण करने एवं निदेशक, भूतत्व एवं खनिकर्म से खनन योजना/खनन बन्दी योजना पर अनुमोदन प्राप्त करने के उपरान्त ही खनन पट्टा विलेख का निष्पादन किया जायेगा एवं वास्तविक खनन संक्रियाओं के संचालन की अनुमति दी जायेगी, अन्यथा की स्थिति में शासन द्वारा दिया गया अनुमोदन वापस लिया गया समझा जायेगा।
2. उक्त के अतिरिक्त मा० सर्वोच्च न्यायालय, मा० उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्ड पीठ तथा अन्य सक्षम न्यायालय द्वारा पारित अन्य आदेशों, यदि कोई हो, के अनुक्रम में नियमानुसार कार्यवाही भी सुनिश्चित कर ली जाए।
3. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 (यथा संशोधित) तथा उसके अधीन समय-समय पर निर्गत संगत शासनादेशों का अनुपालन सुनिश्चित कर लिया जाय।
4. स्वीकृत खनन योजना एवं पर्यावरण विभाग से पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत कर दिये जाने के उपरान्त ही नियमानुसार अन्तिम स्वीकृत/पट्टा विलेख निष्पादन की कार्यवाही की जायें।
5. आवेदित क्षेत्र पर पट्टा स्वीकृत करने के पूर्व/पश्चात् खनन पट्टा विलेख निष्पादन से पहले प्रश्नगत क्षेत्र का सीमांकन उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-35 व नियम-41 के प्राविधानों के अनुसार कराया जायेगा। सीमांकन के पश्चात् जो भी क्षेत्र उपलब्ध होता है उसे आवेदक स्वीकार करेगा।
6. आवेदक द्वारा खनन योजना के अनुसार पर्यावरण एवं परिस्थितिकी को ध्यान में रखकर स्वीकृत क्षेत्र में खनन कार्य किया जायेगा।



(2)

अतः एतद्वारा आपको सूचित किया जाता है कि उक्त क्षेत्र के सम्बन्ध में निदेशक, भूतत्व एवं खनिकर्म निदेशालय से खनन योजना का अनुमोदन करा लें तथा उक्त क्षेत्र के लिए पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के पश्चात् उ०प्र० उपखनिज (परिहार) नियमावली 1963 के नियम-14(3) के अन्तर्गत प्रतिमूति के मद में रू० 74,850-00 एवं अपरिहार्य भाटक की प्रथम किश्त के रूप में रू० 74,850-00 तथा नियम-17 के अन्तर्गत सीमांकन शुल्क रू० 8,000.00 खनिज विभाग के निर्धारित लेखाशीर्षक में जमा कर ट्रेजरी चालान की मूल प्रति प्रस्तुत करें तत्पश्चात् भारतीय स्टाम्प(उ०प्र० संशोधन) अधिनियम संख्या-11, सन् 1992 के प्राविधानों के अनुसार निर्धारित स्टाम्प पेपर पर, पट्टा विलेख(प्रपत्र एम०एम०-3) निष्पादित करा लें। किसी चूक के कारण यदि आप द्वारा ऐसा पट्टाविलेख निष्पादित नहीं कराया जाता है तो उक्त स्वीकृति आदेश को निरस्त करते हुए प्रार्थना पत्र शुल्क की धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी।

शर्तों:-

1. प्रत्येक वर्ष के लिये निर्धारित वार्षिक अपरिहार्य भाटक की धनराशि से रायल्टी की धनराशि अधिक होने पर रायल्टी की धनराशि (जो उक्त क्षेत्र से पट्टा धारक द्वारा खनन कर निकासी की गई खनिज की मात्रा पर देय होती है) देय होगी तथा रायल्टी व वार्षिक अपरिहार्य भाटक की धनराशि समय-समय पर पुनरीक्षित दरों के आधार पर देय होगी।
2. शासनादेश संख्या-1040/86-2014-127/2011 दिनांक 10.04.2014 द्वारा दिये गये निर्देश कि "यदि पूर्व पर्यावरणीय अनापत्ति में उल्लिखित मात्रा से अधिक मात्रा का खनन एवं परिवहन पट्टा की राय में किया जाना आवश्यक है, तब उसे अधिसूचना दिनांक 14.09.2006 के प्रस्तर-2 के प्राविधानों के अनुसार ऐसी अतिरिक्त मात्रा के लिए सम्बन्धित नियामक प्राधिकारी से पूर्व पर्यावरणीय अनापत्ति पुनः प्राप्त करनी होगी।"
3. पट्टाधारक द्वारा उनके पक्ष में स्वीकृत खनन पट्टा क्षेत्र से खनन कर निकासी किये गये खनिज का परिवहन सिर्फ जिला क्वैरी कार्यालय, सोनभद्र द्वारा जारी प्रपत्र एम०एम०-11 द्वारा ही किया जायेगा इसके अतिरिक्त किसी अन्य प्रपत्र का उपयोग किये जाने अथवा स्वीकृत क्षेत्र से बाहर खनन कार्य करते हुये पाये जाने एवं दोष सिद्ध होने पर पट्टा निरस्त कर दिया जायेगा।
4. पट्टाधारक नियमावली 1963 के नियम-73 के प्राविधानों के अन्तर्गत पूर्ववर्ती-त्रैमासिक के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू० 2,000-00 की शास्ति का भागी होगा तथा पट्टाधारक की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
5. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
6. पट्टाधारक को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
7. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
8. स्वीकृत क्षेत्र के अन्तर्गत किसी काश्तकार/काश्तकारों के संक्रमणीय/असंक्रमणीय अधिकार वाली भूमि का कोई अंश पड़ने की दशा में ऐसे काश्तकार/काश्तकारों से लिखित सहमति प्राप्त करने के उपरांत ही उनके अंश की भूमि में पट्टाधारक खनन कार्य प्रारम्भ करेंगे।

...3...



(3)

9. पट्टाधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, सोनभद्र में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
10. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
11. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
12. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
13. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।

उक्त आदेश मा० सर्वोच्च न्यायालय, मा० उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्ड पीठ तथा अन्य सक्षम न्यायालय द्वारा पारित आदेश के अधीन होगा।

(संजय कुमार)
जिलाधिकारी,
सोनभद्र।

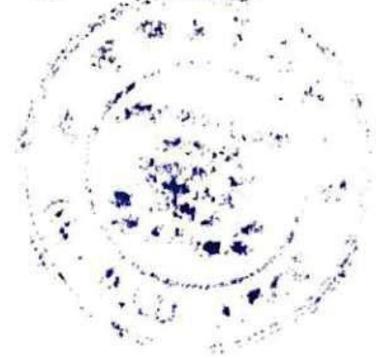
पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, जनपद-सोनभद्र।
4. उपजिलाधिकारी, सदर।
5. खान अधिकारी, सोनभद्र।



जिलाधिकारी,
सोनभद्र।





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
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39998

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3022	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803022</u>	31/08/2019 18:07:51	01/09/2019 21:32:44					
3023	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803023</u>	02/09/2019 13:26:21	03/09/2019 11:46:14					
3024	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803024</u>	02/09/2019 13:29:12	03/09/2019 11:49:04					
3025	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803025</u>	02/09/2019 15:14:14	03/09/2019 13:34:06					
3026	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803026</u>	03/09/2019 14:03:18	04/09/2019 14:08:09					
3027	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803027</u>	03/09/2019 15:47:01	04/09/2019 15:51:53					
3028	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803028</u>	06/09/2019 17:24:57	07/09/2019 03:29:49					
3029	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803029</u>	18/09/2019 14:42:27	19/09/2019 07:57:15					
3030	Arun Kumar	Akhileshwar Prasad	316319040228	<u>31631904022803030</u>	24/09/2019 18:47:37	25/09/2019 10:00:22					
First	...	294	295	296	297	298	299	300	301	302	303





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
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[Back](#)

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1572	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801572	21/03/2020 19:01:57	22/03/2020 04:06:57					
1573	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801573	23/03/2020 10:15:00	24/03/2020 05:20:00					
1574	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801574	23/03/2020 10:27:43	23/03/2020 19:32:43					
1575	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801575	23/03/2020 12:40:52	24/03/2020 07:45:52					
1576	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801576	23/03/2020 13:37:32	23/03/2020 23:45:32					
1577	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801577	23/03/2020 17:25:46	24/03/2020 03:33:46					
1578	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801578	23/03/2020 18:59:30	24/03/2020 14:04:30					
1579	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801579	23/03/2020 19:02:52	24/03/2020 19:07:52					
First	...	149	150	151	152	153	154	155	156	157	158





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

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1223	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802802</u>	05/06/2020 17:38:39	06/06/2020 21:03:39					
1224	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802803</u>	05/06/2020 17:42:05	06/06/2020 15:01:05					
1225	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802804</u>	05/06/2020 17:45:32	06/06/2020 15:04:32					
1226	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802805</u>	06/06/2020 09:40:48	07/06/2020 04:45:48					
1227	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802806</u>	06/06/2020 09:44:38	06/06/2020 21:54:38					
1228	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802807</u>	06/06/2020 09:54:45	06/06/2020 18:00:45					
1229	Arun Kumar	Akhilleshwar Prasad	316319040258	<u>31631904025802808</u>	06/06/2020 11:07:02	07/06/2020 11:12:02					
First	...	114	115	116	117	118	119	120	121	122	123





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

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01/04/2020

to:-

31/03/2021

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[Back](#)

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1783	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001783	25/03/2021 19:13:26	26/03/2021 06:18:26					
1784	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001784	25/03/2021 19:17:58	26/03/2021 10:32:58					
1785	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001785	25/03/2021 19:24:13	26/03/2021 11:30:13					
1786	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001786	26/03/2021 22:54:50	27/03/2021 09:59:50					
1787	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001787	26/03/2021 22:58:58	27/03/2021 10:03:58					
First	...	170	171	172	173	174	175	176	177	178	179





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
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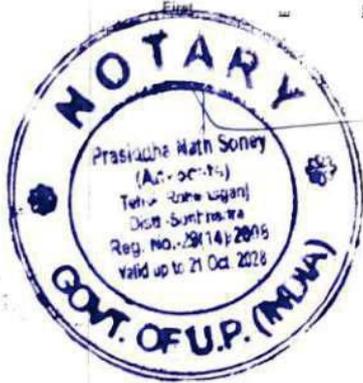
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613	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002400</u>	27/05/2021 12:49:42	28/05/2021 07:04:42
614	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002401</u>	27/05/2021 12:55:52	28/05/2021 07:10:51
615	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002402</u>	27/05/2021 13:04:20	28/05/2021 02:19:20
616	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002403</u>	27/05/2021 15:00:55	28/05/2021 10:05:55
617	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002404</u>	27/05/2021 15:07:52	28/05/2021 02:12:52
618	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002405</u>	27/05/2021 15:12:46	28/05/2021 09:27:46
619	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002406</u>	27/05/2021 17:14:48	28/05/2021 06:39:48
620	Arun Kumar	Akhileshwar Prasad	316320040270	<u>31632004027002407</u>	30/05/2021 11:37:39	30/05/2021 17:02:39
621						
622						
623						
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629						
630						
631						
632						





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2021

to:-

31/03/2022

Submit

Total eMM11 Quantity(FromDate to ToDate):-

36756

Back

Sr.No	Name of Lessee	Father Name	Lease Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
2181	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202181</u>	14/02/2022 11:00:34	14/02/2022 18:05:34					
2182	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202182</u>	14/02/2022 11:05:26	14/02/2022 18:10:26					
2183	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202183</u>	14/02/2022 20:26:12	15/02/2022 03:31:12					
2184	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202184</u>	15/02/2022 09:08:04	15/02/2022 23:13:04					
First	...	210	211	212	213	214	215	216	217	218	219





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2022

to:-

31/03/2023

Submit

Total eMM11 Quantity(FromDate to ToDate):-

3239

Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
171	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202355</u>	14/06/2022 18:49:27	15/06/2022 17:09:27					
172	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202356</u>	14/06/2022 19:26:14	15/06/2022 19:31:14					
173	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202357</u>	14/06/2022 19:33:35	15/06/2022 19:38:35					
174	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202358</u>	14/06/2022 19:40:13	15/06/2022 18:00:13					
175	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202359</u>	14/06/2022 19:57:23	15/06/2022 03:02:23					
176	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202360</u>	14/06/2022 20:09:23	15/06/2022 08:19:23					
First	...	9	10	11	12	13	14	15	16	17	18





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

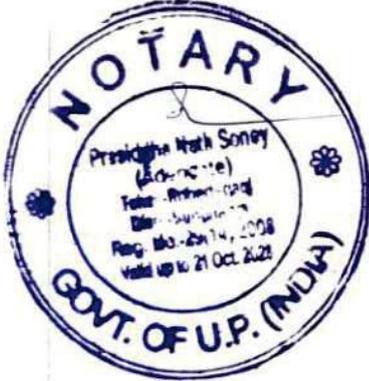
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from:- 01/04/2023 to:- 31/03/2024

Total eMM11 Quantity (From Date to To Date):- 464

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21	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402243</u>	24/04/2023 19:39:17	25/04/2023 04:44:17
22	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402244</u>	24/04/2023 19:43:43	25/04/2023 04:48:43
23	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402245</u>	24/04/2023 20:23:10	25/04/2023 05:28:10
24	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402246</u>	24/04/2023 20:27:52	25/04/2023 05:32:52
25	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402247</u>	30/04/2023 10:44:25	01/05/2023 11:09:25





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2023

to:-

31/03/2024

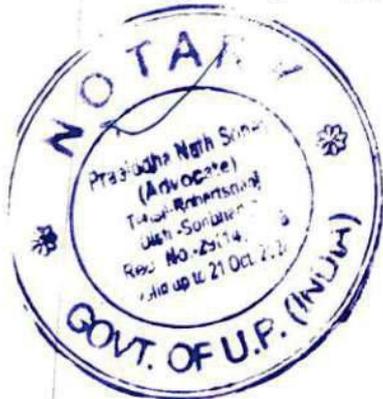
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Total eMM11 Quantity(FromDate to ToDate):-

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Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
2141	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902141</u>	20/02/2024 14:39:33	20/02/2024 15:40:33					
2142	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902142</u>	29/02/2024 13:22:56	29/02/2024 14:37:56					
2143	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902143</u>	12/03/2024 18:49:55	12/03/2024 19:50:55					
2144	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902144</u>	12/03/2024 18:55:33	12/03/2024 19:56:33					
2145	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902145</u>	12/03/2024 19:00:30	12/03/2024 20:01:30					
2146	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902146</u>	12/03/2024 19:06:09	12/03/2024 20:07:09					
2147	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902147</u>	18/03/2024 18:21:50	18/03/2024 19:22:50					
2148	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902148</u>	18/03/2024 18:26:59	18/03/2024 19:27:59					
2149	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902149</u>	18/03/2024 18:33:28	18/03/2024 19:34:28					
2150	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902150</u>	18/03/2024 18:41:14	18/03/2024 19:42:14					
First		206	207	208	209	210	211	212	213	214	215





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2024

to:-

31/03/2025

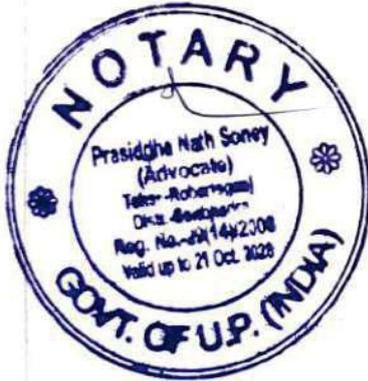
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Total eMM11 Quantity(FromDate to ToDate):-

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Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time
1	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902151</u>	30/04/2024 18:45:30	30/04/2024 19:46:30
2	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902152</u>	30/04/2024 18:58:39	30/04/2024 19:59:39
3	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902153</u>	30/04/2024 19:03:07	30/04/2024 20:04:07
4	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902154</u>	30/04/2024 19:47:04	30/04/2024 20:48:04





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2024

to:-

31/03/2025

Submit

Total eMM11 Quantity(FromDate to ToDate):-

39903

Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
1591	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701591</u>	31/10/2024 11:57:51	31/10/2024 12:58:51					
1592	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701592</u>	31/10/2024 12:00:07	31/10/2024 13:01:07					
1593	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701593</u>	31/10/2024 12:02:20	31/10/2024 13:03:20					
1594	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701594</u>	31/10/2024 12:05:56	31/10/2024 13:06:56					
1595	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701595</u>	31/10/2024 12:08:49	31/10/2024 13:09:49					
1596	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701596</u>	05/11/2024 18:56:32	05/11/2024 20:11:32					
First	...	151	152	153	154	155	156	157	158	159	160



वित्तीय वर्ष के अनुसार

आरुण कुमार

उत्पादन/निकाश

$$2019-20 \Rightarrow 39998 + 22069 = 62,067$$

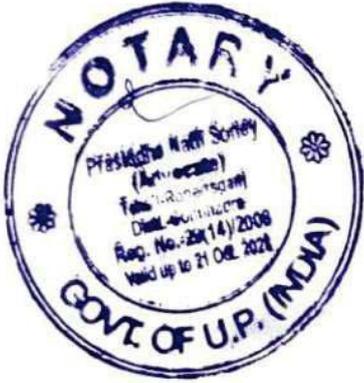
$$2020-21 \Rightarrow 17931 + 28770 = 46,701$$

$$2021-22 \Rightarrow 10247 + 36756 = 47,003$$

$$2022-23 \Rightarrow 3239 + 39536 = 42,775$$

$$2023-24 \Rightarrow 464 + 39908 = 40,372$$

$$2024-25 \Rightarrow 92 + 39903 = 39,995$$



प्रमाण-पत्र

उ०प्र० उपखनिज (परिहार) नियमावली- 1963 के नियम- 62 के अधीन श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र द्वारा रू० 100.00 चालान सं०- आर०ओ० 20027 दिनांक 11.12.2017 को जमा कर वित्तीय वर्ष 2016-17 में अपने पक्ष में निर्गत किये गये प्रपत्र एम०एम०-11 का विवरण उपलब्ध कराने का अनुरोध किया गया है।

प्रमाणित किया जाता है कि श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र के पक्ष में तहसील- रावर्टसगंज स्थित ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429, रकबा- 4.99 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खननपट्टा जिलाधिकारी महोदय, सोनभद्र के आदेशानुसार दिनांक 31.05.2016 से 30.05.2026 तक स्वीकृत/निष्पादित है। पट्टाधारक के पक्ष में वित्तीय वर्ष 2016-17 में निम्नलिखित विवरण के अनुसार प्रपत्र एम०एम०-11 जारी किया गया है :-

वित्तीय वर्ष	क्र० सं०	एम०एम०-11 जारी करने का दिनांक	एम०एम० का क्रमांक		एम०एम०-11 के पत्तों की संख्या	मात्रा (घ०मी०)	उपखनिज का नाम
			क्रमांक से	क्रमांक तक			
2016-17	1	01.06.2017	0744751	0744850	100	2,000.00	गिट्टी/बोल्डर
योग :-					100	2,000.00	गिट्टी/बोल्डर

उक्त प्रमाण-पत्र पट्टाधारक के अनुरोध पर केवल वाणिज्य कर विभाग हेतु जारी किया जा रहा है।



कार्यालय जिलाधिकारी (खनिज अनुभाग), सोनभद्र।

खनिज/ख०प०/प्रमाण-पत्र/2017-18

दिनांक २०/१२/२०१७

श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र को सूचनार्थ प्रेषित।

ज्येष्ठ खान अधिकारी,
सोनभद्र।

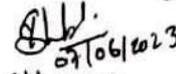
ज्येष्ठ खान अधिकारी,
सोनभद्र।

-: निरीक्षण आख्या :-ज्येष्ठ खान अधिकारी, महोदय

आप द्वारा दिये गये निर्देश के क्रम में दिनांक 07.08.2023 को जनपद के ग्राम- बिल्ली मारकुण्डी में निम्नलिखित खनन पट्टा क्षेत्रों की जाँच की गयी। जाँच आख्या निम्नवत् है :-

1. मे० यथार्थ इण्टर प्राइजेज, पा०- श्री आलोक कुमार राहाय पुत्र स्व० श्रीनाथ राहाय निवासी, मकान नं०- 4/115, वी०आई०पी० रोड, ओबरा, सोनमद्र के पक्ष में तहसील- ओबरा स्थित ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5463, 5465, 5466, 5467क, 5552ख, रकबा- 7.56 एकड़ पर दिनांक 23.05.2018 से 22.05.2018 तक की अवधि के लिये स्वीकृत गिट्टी/बोल्डर (डोलो स्टोन) खनन पट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के अन्दर खनन एवं परिवहन कार्य किया जा रहा है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/ढाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।
2. श्री अरूण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी ग्राम- खैरटिया, पो०- ओबरा, तहसील- ओबरा, जनपद- सोनमद्र के पक्ष में ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5471, 5472क, 5424, 5425, 5428, 5427क, 5428, 5429, रकबा- 4.99 एकड़ क्षेत्र पर दिनांक 31.05.2018 से 30.05.2026 तक की अवधि के लिये स्वीकृत डोलो स्टोन खननपट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के बाहर जियो कार्डिनेट्स 24°28'47.08"N, 83°0'15.94"E, के पास 250 वर्गमीटर के अनियमित आकार के क्षेत्र से औत्तत 1.20 मीटर की गहराई से कुल 300.00 घ०मी० डोलो स्टोन (बोल्डर) का अवैध खनन एवं परिवहन कार्य किया गया है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/ढाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।
3. मे० इशाना कन्स्ट्रक्शन, पा०- श्रीमती आफरीना खान पत्नी श्री इशितयाक खान, निवासिनी ग्राम- बिल्ली मारकुण्डी, ओबरा, जनपद- सोनमद्र के पक्ष में ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5355क, 5359, 5361, 5363क, 5351क, 5352, 5353, 5354, 5362, 5355ख, 5356, 5357ख एवं 5351ख, रकबा- 5.80 एकड़ क्षेत्र पर दिनांक 27.05.2018 से 26.05.2026 तक की अवधि के लिये स्वीकृत डोलो स्टोन खननपट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के अन्दर खनन एवं परिवहन कार्य किया जा रहा है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/ढाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।

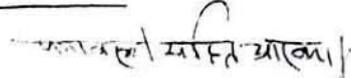
अतः उपरोक्तानुसार उक्त खनन पट्टाधारकों द्वारा पट्टाविलेख में उल्लिखित शर्तों एवं उ०प्र० उपखनिज (परिहार) नियमावली- 2021 के नियमों का स्पष्ट उल्लंघन किया जा रहा है तथा सुरक्षा मानकों का पालन नहीं किया जा रहा है, जो कि दण्डनीय है।

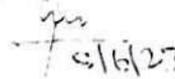

27/06/23

(योगेश शुक्ला)
सर्वेक्षक, खनिज विभाग,
सोनमद्र।


7/6/23
(हरिवर चन्द्र)
खान निरीक्षक,
सोनमद्र।



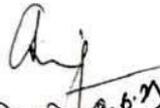



27/06/23

60(3) यदि पट्टाधारक नियम 38 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन पच्चीस हजार रुपये की दर से शास्ति, संबंधित जिला मजिस्ट्रेट द्वारा उद्गृहीत की जायेगी। ऐसी उद्गृहीत शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती संबंधित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।

आप द्वारा किये गये अवैध खनन मात्रा 300 घन मी० बोल्डर पर रू० 125/- प्रति घन मी० की दर से रायल्टी रू० 37,500/-, खनिमुख मूल्य रू० 1,87,500/- एवं नियम-58 के अन्तर्गत अर्थदण्ड रू० 5,00,000/-, नियम-60(2) के अन्तर्गत रू० 50,000/- अर्थात् कुल रू० 7,75,000/- (रूपये सात लाख पचहत्तर हजार) मात्र तथा सी०सी०टी०वी० कैमरा एवं वे-ब्रिज लगा न होने की दशा में नियम-60(2) के अन्तर्गत रू० 25,000/- प्रति दिन की शास्ति देय है।

अतः आपको निर्देशित किया जाता है कि 07 दिवस के अन्दर उपरोक्त कृत्य के सम्बन्ध में अपना स्पष्टीकरण प्रस्तुत करें। निर्धारित अवधि के अन्दर स्पष्टीकरण प्रस्तुत न करने की दशा में आपके उक्त कृत्य हेतु उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के सुसंगत नियमों के अन्तर्गत क्यों न उपरोक्त धनराशि अधिरोपित करते हुए जमा प्रतिभूति की धनराशि से नियमानुसार कटौती कर ली जाय?


जिलाधिकारी, 6/2
सोनभद्र।



कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 769 / खनिज / 2023

दिनांक 12/06/2023

श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद
निवासी ग्राम-खैरटिया, पो0-ओबरा,
तहसील-ओबरा, जनपद-सोनभद्र।

कारण बताओ नोटिस

आपके पक्ष में जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5428, 5427क, 5428, 5429 रकबा-4.99 एकड़ हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 31.05.2016 से दिनांक 30.05.2026 तक की अवधि के लिए स्वीकृत है।

प्रश्नगत क्षेत्र की जाँच खान निरीक्षक द्वारा दिनांक 07.06.2023 को की गयी। खान निरीक्षक की निरीक्षण आख्या दिनांक 07.06.2023 में उल्लिखित है कि- "पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के बाहर जियो कार्डिनेट्स $24^{\circ}28'47.08''N$ $83^{\circ}0'15.94''E$, के पास 250 वर्गमीटर के अनियमित आकार के क्षेत्र से औसत 1.20 मीटर की गहराई से कुल 300.00 घ0मी0 डोलो स्टोन (बोल्डर) का अवैध खनन एवं परिवहन कार्य किया गया है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खनन पट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी0सी0टी0वी0 कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/ढाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।"

इस प्रकार आप द्वारा उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम-3, 35(2), 36(2) का उल्लंघन किया गया है, जो दण्डनीय अपराध है।

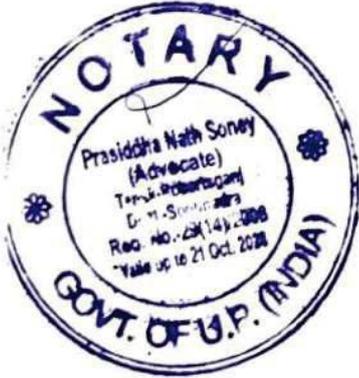
उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम-3, 35(2) व 36(2) का उल्लंघन होने पर उक्त नियमावली, 2021 के क्रमशः नियम-58, 60(2), (3) में निम्नलिखित प्राविधान है:-

58- जो कोई नियम-3 का उपबन्धों का उल्लंघन करे व दोष सिद्ध हो जाने पर दोनो में से किसी प्रकार के कारावास के दण्ड से दण्डनीय होगा, जो पाँच वर्ष तक हो सकता है अथवा अर्थदण्ड से दण्डनीय होगा, जो प्रति हेक्टेयर क्षेत्र के लिए अन्यून दो लाख रुपये अथवा अधिकतम पाँच लाख रुपये तक हो सकता है अथवा दोनो दण्डों से दण्डनीय होगा।"

60(2) नियम 35 के अधीन उपबन्धित उपबंधो के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह चूक के प्रति अवसर के अनुसार पचास हजार रुपये की दर से ऐसी शास्ति के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।



ACKNOWLEDGEMENT			
(NOT TO BE TREATED AS CHALLAN)			
(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)			
Government of Uttar Pradesh			
Transaction No.: AKV230030324	Transaction Date: 15/06/2023		
Assessment Year: 2023-2024	Tax Period: ONETIME		
Name of the Bank:	State Bank of India		
Account Id:			
Depositor Name:	ARUN KUMAR		
Depositor Address:	Billi Markundi 231219		
Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तिया	4	800000.00
	Totals of the above heads	--	800000.00
<p>A SUM OF Rs. 800000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON <i>State Bank of India</i> HAS BEEN DEPOSITED BY THE DEPOSITOR. (Depositor Remarks->Payment against notice no 769 dated 12 06 2023) THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CKX1905524, Scroll Date:-NA Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CKX1905524 for status of the deposit.</p>			



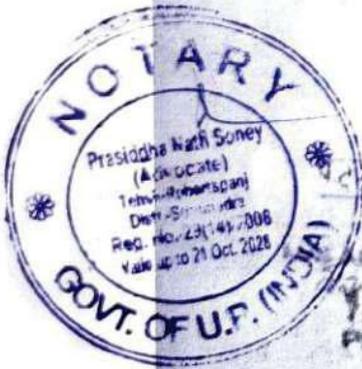
Handwritten signature: 6/24/2023

विषय - Latitude & Longitude के आठ सीमा स्तम्भ को सत्यापित करने के सम्बन्ध में।
श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद
बिल्डिंगी ग्राम-खैरदिया, पो-ओबरा,
तहसील-ओबरा, जनपद-सोनमर।

व्यंज्य उपरोक्त विषय में Latitude & Longitude जिसके द्वारा जनपद-सोनमर के तहसील-ओबरा स्थित ग्राम-बिल्डिंगी मारकण्डी के आराजी संख्या-5471, 5472क, 5426, 5425, 5426, 5427क, 5428, 5429 रकबा-4.99 एकड़ भू-क्षेत्र पर दिनांक 31.05.2016 से दिनांक 30.05.2026 तक अर्थात् 10 वर्षीय खनन पट्टा स्वीकृत है। स्वीकृत खनन पट्टा के आठ सीमा स्तम्भों का जीपीएस द्वारा Latitude & Longitude मीकें पर स्थिति निम्नवत् है-

	Latitude	Longitude
बिंदु A	24° 28' 45.20" N	83° 00' 19.64" E
बिंदु B	24° 28' 48.80" N	83° 00' 12.59" E
बिंदु C	24° 28' 50.45" N	83° 00' 13.29" E
बिंदु D	24° 28' 48.58" N	83° 00' 17.24" E
बिंदु E	24° 28' 51.06" N	83° 00' 18.70" E
बिंदु F	24° 28' 49.41" N	83° 00' 20.59" E
बिंदु G	24° 28' 48.73" N	83° 00' 20.44" E
बिंदु H	24° 28' 47.81" N	83° 00' 21.14" E

मीकें पर आठ सीमा स्तम्भ लगे पाये गये हैं।



अरुण कुमार
ARUN KUMAR
PROPRIETOR

05/11/23
(M.E.)
खान निरीक्षक
सोनमर

05/11/23
सर्वेक्षक

खनिज विभाग, सोनमर।



Annexure - VIII

NOTARY
Prasidha Nath Soney
(Advocate)
Town - Rohanpur
Distt. - Ghazipur
Reg. No. - 28154/2008
Valid up to 21. Oct. 2028
GOVT. OF U.P. (INDIA)

महोदय,

दिनांक 22/01/2025 को शहीदा आश्रम, पर्यटन वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ के प्रतिनिधी तथा उपनिष्ठाकारी-ओबरा द्वारा मौजा-खिल्ली गारकुण्डी स्थित आराजी संख्या 5421, 5422क, 5424, 5425, 5426, 5427क, 5428, 5429 में संचालित खनन पट्टा की स्थलीय जांच के माग्या। जांच के दौरान प्राप्त निदेश के अन्तर्गत साफर अलग कराना है कि मौजा-खिल्ली गारकुण्डी स्थित आराजी संख्या 5421, 5422क, 5424, 5425, 5426, 5427क, 5428, 5429 में रकबा 2.019 हे. में स्वीकृत खनन पट्टा (पट्टासंकु का नाम-अरण सुभाट पुत्र श्री शशीशेखर प्रसाद) के निम्न आराजी संख्या 5358 में स्थित ग्रीनफील्ड क्षेत्र में प्रचलित खनन पट्टे की दूरी लगभग- 100m है। उक्त आराजीयात में पट्टा सारक अरण सुभाट श्री शशीशेखर प्रसाद के साथ अन्य सहवातेदारों का नाम ग्रेनी 1-क संक्रमणीय आश्रम दर्ज है। सके जिल्द बन्धन के अवलोकन से भी स्पष्ट है कि उक्त आराजीयात पूर्व में ग्रेनी 1-क संक्रमणीय आश्रम दर्ज है, पूर्व में चरगाह (Grassland) की आश्रम दर्ज नहीं है। अस्तु लिखे सेवा में साफर प्रेषित।

महोदय,

लेखपाल आश्रम प्रेषित है।

22/01/25
राजेश कुमार



राजेश कुमार
22/01/25
तहसीलदार
ओबरा-सोनभद्र



केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/7.8/1/1	Issue No. : 01	Date of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Date: 11/06/2024	Approved by : TM	Issued by: QM
पिकप भवन , विभूति खण्ड, गोमती नगर, लखनऊ		PICUP Bhawan, Vibhuti Khand, Gomtinagar, Lucknow	
फ़ोन : 0522 : 4087600, 4087700		Phone : 0522- 4087600, 4087700	



Waste water
TEST REPORT

S.No:W/2025/24

	Date of test report:28/01/2025	Date/period of testing:24-28/01/2024
1	परियोजना /Project/Test Programme	NGT
2	नमूने का स्थान/स्रोत(भूजल/सरिता/अन्य)Sample Location/Source(GW/River/others)	-
3	नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4	नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. Lalji Verma, RA
5	नमूना एकत्रीकरण की तिथि/Date of Sample collection	22/01/2025
6	प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	24/01/2025
7	नमूना एकत्रण पद्धति/Sampling procedure	CB/ZLN/SOP/7.3/2 & CB/ZLN/SOP/B/7.4/1
8	विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. Kamal Kumar, Scientist 'E' & RD Lucknow

क्रम नं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.			
			M-1			
1.	पी एच/ pH		7.29 (21.4°C)			
2.	एस.एस./ SS	मि.ग्र./ली. mg/L	88.2			
3.	सी ओ डी /COD	मि.ग्र./ली. mg/L	28.1			
4.	बी ओ डी /BOD	मि.ग्र./ली. mg/L	6.60			

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf
NA Represents Not applicable

CODE	Description
M-1	Surface water of mines

Page.....1/2

Poonam
28/1/25
(Poonam Pandey)

Anamika
28/1/25
(कॉ. अनामिका सिंह)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

एच.एम.ओ. एवं प्रमुख प्रयोगशाला

समीक्षा एवं हस्ताक्षरकर्ता, Reviewed & Authorized by

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

नोट: 1. Test results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory.



No. CB/ZLN/QR/7.8/1/1	Issue No. : 01	Date of issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Date: 11/06/2024	Approved by : TM	Issued by: QM

Parameters	Test Method	Detection Range
pH	APHA 4500 H ⁻ -B, 23 rd Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 rd Ed. 2017	2.5 mg/L -10,000 mg/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 rd Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 rd Ed. 2017 4500 OC, 23 rd Ed. 2017 (05 DAY)	5.0 mg/L - 50000 mg/L

1. APHA - American Public Health Association
2. IS - Indian Standard
3. BDL = Below Detection Limit (Less then lower detection range mentioned in above table)

End of Test Report

Page.....2/2

Poonam
28/11/25
(Poonam Pandey)

ब्राह्मण बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Anayika
28/10/25
(डॉ० अनायिका सिंह)
वैज्ञानिक 'ग' एवं प्रभादी प्रयोगशाला
खंड 110 मि० बॉर्ड, लखनऊ
समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by





CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-30225704/CENTRAL/2025

Date:30/01/2025

- 1- Sample Location: Zonal laboratory CPCB RD Lucknow
- 2- District: Lucknow
- 3- Address: CPCB RD Lucknow
- 4- Sample Source: Other
- 5- Type of sample : Surface Water
- 6- Sample Collected By : RD Lucknow
- 7- Odour : None
- 8- Quantity and Packing : Plastic
- 9- Date of Sample Collection : 28/01/2025
- 10- Analysis Indented by : RO Lucknow
- 11- Date of sample receipt in Lab : 28/01/2025

Parameter	Unit	Results	Detection Range
Total Chromium, APHA24th Ed.3111-B: 2023	mg/l	ND	0.05-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	ND	0.01-1000 mg/l
Lead, APHA 24th Ed 3111B: 2023	mg/l	0.0734	0.09-1000 mg/l
Iron, APHA 24th Ed 3111B: 2023	mg/l	0.2933	0.05-1000 mg/l
Nickel, APHA 24th Ed 3111B: 2023	mg/l	ND	0.04-1000 mg/l
*Mercury , APHA 24th Ed. 3112B-Cold Vapour AAS Method 2023	mg/l	ND	-

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3 The test report pertains to the sample as received in Lab

Remark:* - NA

Analysed by
 [Jyoti Tiwari (SA), Dr Mamta
 Pandey(SA)]

Authorized by
 Digitally signed by Reeta
 Reeta Keshav
 Date: 2025.01.30 15:59:54
 Reeta Keshav (ASO)

Digitally signed by
 IMRAN AHMAD KHAN
 Date: 2025.01.30
 16:00:13 +05:30
 IMRAN
 AHMAD KHAN
 Chief Environmental Officer
 Central Laboratory



Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.epcb.nic.in/wqstandards/>



District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 28 /Parya/DEIAA/SBR/2016

Date : ३० मई, 2016

To,

Sri Arun Kumar
S/o Sri Akhileshwar Prasad
R/o-Vill.-Kharatiya Teh.-Robertsganj,
District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed DoloStone Mining Project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-4.99 Acres)

Dear Sir,

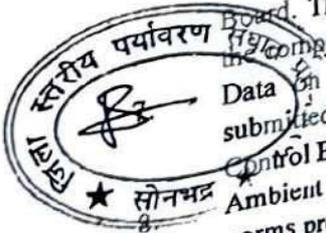
Please refer to your letter dated 14/10/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for DoloStone Mining project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-4.99 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.- 838 /खनिज/2015 दिनांक 07.09.2015
3. 40,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.00 KLD from water tanker and borewells for drinking, 3.00 KLD for sprinkling on haulage route for dust suppression and 1.00 KLD for plantation or others.
5. During operation the maximum no. of workers will not be more than 30.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 20 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.

11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

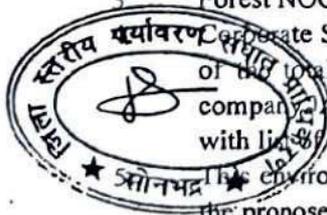
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DELAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on company's website and also displayed at website.
Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
9. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.



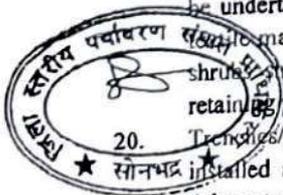
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. The environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.



9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Techniques/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also



- provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
 24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
- soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the



Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEPR on six monthly basis.

31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.

Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.

Project proponent shall explore the possibility of using solar energy where ever possible.

39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this



permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

No. /Parya/DEIAA/SBR/...../2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 04/01/2024

To,

M/s

SHRI ARUN KUMAR

Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429,
Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area
4.99 acre

Application Id-
23872520

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI ARUN KUMAR** located at **Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area 4.99 acre** . subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI ARUN KUMAR** granted for the period from **04/01/2024 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)-	40000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Dolo Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 4.99 Acre leased area at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter No. 28/Parya/DEIAA/SBR/2026 dated 20.05.2016, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition)
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.

26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
Date: 2024.01.09
14:25:01 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
Date: 2024.01.09
14:25:12 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



दिर्भ संख्या:-

Ref.No.: G0084/श्री अरुन कुमार /C.T.O/2025

दिनांक:-

Date: 22/01/2025

सेवा मे,

मेसर्स श्री अरुन कुमार,
गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429,
ग्राम-बिल्ली-मारकुण्डी, तहसील-राबर्ट्सगंज (वर्तमान में तहसील-ओबरा),
जनपद-सोनभद्र।

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) में निहित प्राविधानों का अनुपालन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करें। उक्त सम्बन्ध में अवगत कराना है कि राज्य बोर्ड के पत्रांक-198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023 दिनांक-04.01.2024 द्वारा सहमति जल एवं वायु दिनांक-31.12.2027 तक विशिष्ट शर्तों के साथ निर्गत है। उक्त सहमति आदेश में दिये गये शर्तों की अनुपालन आख्या प्रेषित किये जाने हेतु निर्देशित है, किन्तु आप द्वारा सहमति शर्तों के अनुपालन में अनुपालन आख्या प्रेषित नहीं की गयी है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) का उल्लंघन है। आप द्वारा स्टेट लेवल इन्वायरमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी (SEIAA) उ०प्र० द्वारा निर्गत पर्यावरणीय स्वीकृति की प्रति कार्यालय में प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि राज्य बोर्ड द्वारा निर्गत सहमति (जल एवं वायु) दिनांक-04.01.2024 के सम्बन्ध में अनुपालन आख्या स्टेट लेवल इन्वायरमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी (SEIAA) उ०प्र० से निर्गत पर्यावरणीय स्वीकृति की प्रति कार्यालय में प्रेषित किया जाना सुनिश्चित करें, अन्यथा की दशा में राज्य प्रदूषण नियंत्रण बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश रिवोक करने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) में निहित प्राविधानों के अन्तर्गत खनन परियोजना के विरुद्ध कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सक्षम अधिकारी को प्रेषित कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी

प०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, सोनभद्र।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

श्री काठ 30प्र0 प्रदूषण नियंत्रण बोर्ड सनम्भद्र
 डायरी नं० 28/04/25/2025
 मिति का दिनांक 28/04/25
 हस्ताक्षर

ANNEXURE R2/5

80

To

Date: 26-04-2025

The Member Secretary U.P. Pollution Control Board,
 TC-12 V, Paryavaran, Vibhuti Khand,
 Gomti Nagar, Lucknow

Subject: Submission of compliance report of Environmental Clearance and Consent to Operate for the Existing Khanda-Boulder/ Gitti (Dolostone) project located at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, (Total Area 2.019 ha.) located at Village- Billi Markundi, Tehsil- Obra and District- Sonbhadra, Uttar Pradesh.

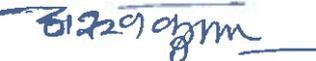
Dear Sir,

Kindly refer to the Existing Khanda-Boulder/ Gitti (Dolostone) project located at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, (Total Area 2.019 ha.) located at Village- Billi Markundi, Tehsil- Obra and District- Sonbhadra, Uttar Pradesh for EC ref number: 28/Parya/DEIAA/SBR/2016
 Dated: 20.05.2016.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,



Prop. Shri Arun Kumar
 (Prop.)

AEE/C.O.
 28/4/25

CC:

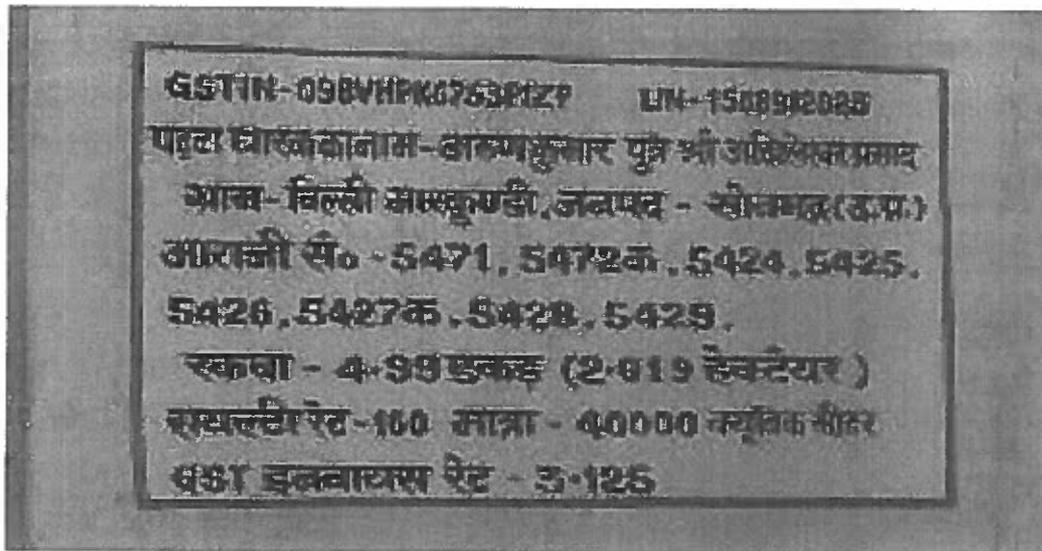
1. Regional Office MOEF and Cc, Kendriya Bhawan, 11th floor, Aliganj, Lucknow (U.P.),
2. District Magistrate, Sonbhadra, U.P.
3. Director, Department of Geology & Mining, U.P. Lucknow
4. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

COMPLIANCE REPORT OF STIPULATED
SPECIFIC AND GENERAL CONDITIONS IN THE
ENVIRONMENTAL CLEARANCE AND CTO LETTER

(EC ref number: 28/Parya/DEIAA/SBR/2016)

OF
KHANDA-BOULDER/ GITTI (DOLOSTONE),
MINING PROJECT

Gata No 5471, 5472 ka., 5424,
5425, 5426, 5427 ka., 5428, 5429
Village- Billi Markundi, Tehsil- Obra,
District- Sonbhadra, Uttar Pradesh
(Leased Area 2.019 ha.) (40,000 cum/year)



APPLICANT:

Prop. Shri Arun Kumar
R/o Village- Kharatiya, Tehsil- Robertsganj,
Sonbhadra Uttar Pradesh

**POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:-
COMPLIANCE OF GENERAL CONDITIONS**

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	This environment clearance is subject to allotment of favour of project proponent by district administration/mining department.	Agreed
2.	Forest clearance shall be taken by the proponent as necessary under law.	complied
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	It has been noted. If any change will be happened, a prior environment clearance will be taken.
4.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes has been made in calendar plan.
5.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan the Environmental Clearance given by DEIAA will be deemed null & void.	Agreed

6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Ambient air quality monitoring stations are not installed but baseline monitoring data is attached. Partially complied
7.	Data on ambient air quality (RSPM, SPM, SO ₂ , NO _x) should be regularly submitted to the Integrated Regional Office, MoEF & CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Monitoring data is attached
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms Prescribed in MoEF notification no. GSR/826(E) dated 16.11.09	Yes, within the limit
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	Regular water sprinkling is also being carried out to prevent generation of dust due to movement of dumpers and other vehicles at haul road. Work for green belt

		development has also been started
10.	Measures shall be taken for control of noise Levels below 85dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Noise level found to be within limits.
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted and complied.
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel working in dusty areas are wearing protective respiratory device and they should also provide with adequate training and information on safety and health aspects.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Agreed Special measures have been adopted to protect the nearby settlements from the impacts of mining activities.

14.	The transportation of the materials shall be limited to the day hours' time only.	Agreed and Complied Transportation of materials is limited to day hours' time only
15.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed and Provision for the housing of construction laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. is as per the norms of MoEF circular dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed and Complied
17.	The Project Proponent shall inform to the Regional office, MoEF, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ec is already sent to the respective department and it is complied.

18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Complied Copy of environmental clearance has been submitted to the Heads of the Local Bodies, Panchayat, and Municipal Bodies
19.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Sonbhadra on 1st June and 1st December of each calendar year.	Noted and Complied
20.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection .	Noted.
21.	Concealing factual data or submission of False/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions been complied accordingly .

Specific Condition:

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	Norms of Transport Department/PWD shall be strictly followed during transportation of minerals	Only PUC certified vehicles are allowed for transportation
2.	haul road shall be made motorable	Agreed
3.	Forest NOC shall be obtained prior to start of work	Agreed

4.	corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of total cost shall be prepared and approved by Board of Directors of the company copy of resolution as above shall be submitted to the authority along with lists beneficiaries with their mobile nos./address	Noted and Agreed
5.	This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity	Agreed
6.	This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void	Noted and Agreed.
7.	The Environmental clearance will be co-terminus with the mining lease period	Agreed, Validity of EC is co-terminus with validity of current mine plan or current lease period
8.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked	Will be complied with the final mine closure plan.
9.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.	Small mine but pits will be reclaimed as per final mine closure plan.

10.	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.	Mining will be done as per mining plan.
11.	Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Regular water sprinkling has been done.
12.	Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year..	Note and complied
13.	Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.	Agreed and As per DGMS permission.
14.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only	Agreed and As per DGMS permission.
15.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Noted and Agreed
16.	Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block	Roads are block topped and complied.

	topped	
17.	Rain water harvesting shall be undertaken to recharge the ground water source	Noted and complied
18.	Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.	Agreed and complied
19.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo matting or other suitable material, and thick plantation of native trees and shrub shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	Noted and complied
20.	Trenches/garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested De- silting at regular intervals shall be carried out.	It is being complied.
21.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate	Noted

	retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	
22.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Agreed
23.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	For the prevention of fugitive dust emission regular sprinkling of water will be done.
24.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters	Noted and complied
25.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.	Agreed.

26.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.	Agreed.
27.	The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.	Local people are working at the mining site
28.	solid waste shall be stacked properly with proper slope and adequate safeguard and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked utilization later for reclamation and shall not be stacked along with overburden.	Noted and will be complied
29.	Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled.	Noted and complied

	The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.	
30.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.	Agreed and Complied
31.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.	Mining done as per mining plan
32.	Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board..	Permission from ground water department attached.
33.	The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board..	Agreed

34.	Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.	Agreed will be complied.
35.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area..	PUC certified only allowed for the transportation.
36.	Prior permission from the Competent Authority shall be obtained for extraction ground water if any.	Permission attached.
37.	final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Noted and agreed
38.	Project proponent shall explore the possibility of using solar energy where ever possible.	Noted and agreed
39.	Commitment towards CSR has to be followed strictly.	Noted and complied.
40.	Regular health check-up record of the mine workers	Noted and agreed.

	has to be maintained at site in a proper register. It should be made available for inspection whenever asked.	
41.	Project Proponent has to strictly follow the directions/guidelines issued by MOEF, CPCB and other Govt. Agencies from time to time.	Noted and agreed
42.	The blasting will be done only after getting the permission from the Mining-Department.	Agreed.

General Condition

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	There is negligible effluent/emission/ hazardous wastes at the mining site, But Baseline monitoring data for Air, Water and Noise is attached.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Noted and Agreed.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	There is negligible use of waste water as workers are heir from the local villagers. So, waste water is null to discharge
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Agreed.
5.	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Agreed.

6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	If any, Agreed
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted and agreed
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Not Applicable.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted and Agreed

11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.	Noted.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Agreed.

SPECIFIC CONDITIONS

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	This consent is valid for production of Building Stone (Dolo Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 4.99 Acre leased area at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P..	Agreed.
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter No. 28/Parya/DEIAA/SBR/2026 dated 20.05.2016, and submit its compliance report to UPPCB.	Agreed
3.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Blasting is done as per permission from DGMS and govt. authorized vendors only.
4.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Noted and Agreed.

5.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Noted and Agreed.
6.	The proponent shall establish Water sprinkling arrangement for dust suppression.	Water tankers are utilized for the dust suppression on the haulage route.
7.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	There is no requirement of Effluent treatment system because of workers are heir from local.
8.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board	Noted and Agreed.
9.	If the lease agreement expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Noted and Agreed.
10.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Noted and Agreed.
11.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Plants are planted with the consultation of local villagers and Gram Pradhan.
12.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Ground water permission is attached.
13.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Noted and Agreed.
14.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand Stone dimensional mining.	Water tankers are utilized for the dust suppression on the haulage route.

15.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Water tankers are utilized for the dust suppression on the haulage route.
16.	Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Baseline monitoring data is attached.
17.	All trucks, tractors used in transportation of Sand Stone dimensional mining shall be covered by canvas sheet to prevent dust emission.	Noted and Agreed.
18.	Water will be sprayed after loading activity (if Sand Stone dimensional mining collected could be dry condition).	Noted and Agreed.
19.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Water tankers are utilized for the dust suppression on the haulage route.
20.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016	Noted and Agreed.
21.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Noted and Agreed.
22.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Noted and Agreed.
23.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately	Noted and Agreed.

24.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Not applicable.
25.	Industry shall comply with the relevant provisions of Environmental Laws.	Noted and Agreed.
26.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Noted and Agreed.

Annexure- 1
COPY OF E.C. LETTER

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. ३४ /Parya/DEIAA/SBR/2016

Date: ३० मई, 2016

To,

Sri Arun Kumar
S/o Sri Akhileshwar Prasad
R/o-Vill.-Kharatiya Teh.-Robertsganj,
District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed DoloStone Mining Project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-4.99 Acres)

Dear Sir,

Please refer to your letter dated 14/10/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for DoloStone Mining project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-4.99 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no:- 838/खनिज/2015 दिनांक 07.09.2015
3. 40,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.00 KLD from water tanker and borewells for drinking, 3.00 KLD for sprinkling on haulage route for dust suppression and 1.00 KLD for plantation or others.
5. During operation the maximum no. of workers will not be more than 30.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 20 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.

11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

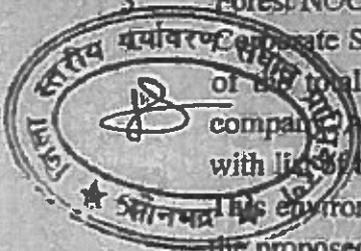
General Conditions

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DELAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HBM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.



9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo fabric matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coo filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also



provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35° . The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the

Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.

31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
 40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
 41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, GPCB and other Govt. Agencies from time to time.
 42. The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this

permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled!

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No. /Parya/DEIAA SBR/...../2016

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow.
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra.
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra.
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.

Annexure- 2

Consent to Operate



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831. Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 04/01/2024

To,

M/s

SHRI ARUN KUMAR

Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429,
 Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area
 4.99 acre

Application Id-
23872520

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI ARUN KUMAR** located at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area 4.99 acre . subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI ARUN KUMAR** granted for the period from 04/01/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)-	40000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Dolo Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 4.99 Acre leased area at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter No. 28/Parya/DEIAA/SBR/2026 dated 20.05.2016, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition)
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.

26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Chief Environmental Officer (circle-2)

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मनिश्रित करें
- मंकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ड्रिंकरबट्टम आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ग्रोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग डकार्ड में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Annexure- 3

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उत्तर प्रदेश UTTAR PRADESH

E 977529

प्रपत्र एम०एम०-3

स्वजन पट्टे का आदर्श (Model) प्रपत्र (नियम-14)

यह अनुबन्ध आज दिनांक 31-05-2016 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहरतांकितों की सम्मिलित समझे जायेंगे) एक पक्ष और श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद निवासी ग्राम-खैरटिया, पोस्ट-ओबरा, तहसील-रावदसगंज, जनपद-सोनमद्र (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशुसक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष


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उत्तर प्रदेश UTTAR PRADESH

E 977530

(2)

चूंकि पट्टेदार ने उत्तर प्रदेश उपखनिज(परिहार) नियमावली 1983 जिस आगे "उक्त नियमावली" कहा गया है के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 4-89 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना पत्र दिया है और उसने राज्य सरकार के पास ₹ 1,49,700-00 (एक लाख उन्चास हजार सात सौ रुपये मात्र) की धनराशि प्रतिभूति के रूप में तथा ₹ 10,000-00 (दस हजार रुपये) की धनराशि खनन पट्टे के प्रारम्भिक व्ययों की पूर्ति के लिए जमा कर दी है।

यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जा रहे वाले पालन और सम्पादन किये जाने वाले किरायों स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित

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उत्तर प्रदेश UTTAR PRADESH

E 977531

(3)

प्रदान और पट्टान्तरित करती है। गिट्टी/बोल्डर(डोलो स्टोन) (जिन्हें आगे अनिदिष्ट अनुसूची में "उत्त खनिज" कहा गया है) की समस्त खाने, तल्प(Beds), सद्वृत्तिस(Veins) जो अनुसूची के भाग-1 में अनिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतन्त्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिन्हें इसके सम्बन्ध में, उन निबंधों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो गिट्टी/बोल्डर(डोलो स्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रतायें, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

इस उपस्थापन पत्र के निष्पादन होने के दिनांक से दस वर्ष (दिनांक 31-05-2016 से दिनांक 30-05-2026 तक) की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये और पट्टान्तरित ऐसे मू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किराये और स्वामित्वों का मुग्तान उसमें विनिर्दिष्ट भिन्न-भिन्न समर्थों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और, पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है जैसा कि उक्त नियमावली में अभिव्यक्त है, और, एतद्वारा इसके साथ दिये गये पत्रों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

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उत्तर प्रदेश UTTAR PRADESH

E 977532

(4)

उपर अभिदिष्ट अनुसूची
श्रम-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान- वह समस्त भू-खण्ड जो जनपद-सोनमद, तहसील-सबर्दसगंज स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426, 5427क 5428, 5429 में रकबा-4.99 एकड़ है जो इसके साथ संलग्न नक्शों में चिह्नित है और उसे लाल रंग से रंगीन (Coloured) किया गया है और जिसकी सीमाये एक परिमाण निम्नलिखित है:-

सीमाये (बौहददी):

- | | | |
|--------|---|--|
| उत्तर | : | सीमांकित सीमास्तम्भ C, D, E व F तत्पश्चात् आ0सं0-5474, 5475 आ0सं0-5472 का शेषभाग आ0सं0-5480 आदि। |
| दक्षिण | : | सीमाबन्धित सीमास्तम्भ A एवं B तत्पश्चात् आ0सं0-5469, 5470 आ0सं0-5430 |
| पूरब | : | सीमाबन्धित सीमास्तम्भ F, G, H, व A तत्पश्चात् रास्ता व आगं मे0 इशाना कन्सट्रक्शन का खनन पट्टा क्षेत्र। |
| पश्चिम | : | सीमाबन्धित सीमास्तम्भ B व C तत्पश्चात् आ0सं0-5467 |

परिमाण:- A B C D E F G H A रकबा-4.99 एकड़ एतदपश्चात् जिसे 'उक्त भूखण्ड' कहा गया है।

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उत्तर प्रदेश UTTAR PRADESH

E 977533

(5)

भाग-2

1. इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक या स्वामित्व जो इनमें से अधिक हो, का भुगतान करना :-

पट्टेदार पट्टे के प्रत्येक वर्ष के लिए प्रत्येक खनिज गिट्टी/बोल्डर (डोला स्टोन) के सम्बन्ध में, इस भाग के खण्ड (2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा।

प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व जो घनगणना इसमें से अधिक हो, का देनदार होगा, किन्तु दोनों का नहीं।

2. पट्टा धनगणना की दर और उसको भुगतान करने की रीति-

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुए पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (Demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर पर या ऐसी संशोधित दर पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संशोधित किया जायेगा।

खनिज का नाम	प्रति एकड़ निर्धारित वार्षिक अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	कुल देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
गिट्टी/बोल्डर (डोला स्टोन)	₹ 1,20,000.00	4.95 एकड़	₹ 59,88,000.00	₹ 5,98,800.00

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टावर्ष के पूरा होने के एक माह के भीतर जनपद-सोनभद्र के मुख्यालय के राजकीय कोषागार अथवा तदर्थ

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उत्तर प्रदेश UTTAR PRADESH

E 977534

(6)

प्राधिकृत बैंक की शाखा (जैसा कि समय-समय पर विनिर्दिष्ट किया जाय) में खनिज के निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" में जम्मा किया जायेगा।

3. स्वामित्व की दर और उसके भुगतान की रीति :-

इस भाग के खण्ड (1) के नियमों के अधीन रहते हुए पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुए क्षेत्र से उसके द्वारा हटाये गये गिट्टी/बोल्डर के संबन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

4. अपरिहार्य भाटक और स्वामित्व कटौती आदि से मुक्त होंगे :- इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को नियत दर पर और ऐसी रीति से किया जायेगा, जो राज्य सरकार विहित करे।

5. स्वामित्व के संगणन की रीति

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिए पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निर्बन्धन संख्या, वाहन के प्रभावी व्यक्ति, वाहन द्वारा परिवहन किये गये खनिज का विवरण और परिमाण का उल्लेख करेगा, जो एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा जो राज्य सरकार सामान्य या विशिष्ट आदेश द्वारा विनिर्दिष्ट करे। नियम 66 के अधीन अधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें स्टाक में रखे गये और निर्यात किये जाने

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उत्तर प्रदेश UTTAR PRADESH

E 977535

(7)

- वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज के लेखा उसकं परिमाण का जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर रु0 2,000.00 (रुपया दो हजार मात्र) की घनराशि का भुगतान करेगा।
6. प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना :-
पट्टेदार जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा कि उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम 70(1) में अपेक्षित है, छपाई मुल्य का भुगतान करने पर प्राप्त करेगा।
7. नियत समय पर अपरिहार्य भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही-
यदि पट्टेदार द्वारा इस उपस्थान पत्र के निबंधनों और शर्तों के अधीन किसी अपरिहार्य भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य घनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करे, उसी प्रकार से वसूल की जा सकेगी जिस प्रकार से नालगुजारी का वकाया वसूल की जाती है।

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सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को मंग करने पर पट्टा समाप्त किया जा सकता है

यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त/शर्तों को मंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जमा कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त मंग करने का स्पष्टीकरण देने के लिए युक्तियुक्त अवसर दिया जायेगा।

यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम 77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जयतक पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिए इस सभी या किसी इन्जन, मशीन, संयंत्र, भवन, सरचनाओं और अन्य निर्माण कार्य परिनिर्माण (एरेक्शन्स) और अस्थादी

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आवास स्थानों को उखाड़ सकता है / सकते हैं और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हो, स्थापित किये गये हो या रखे गये हो और जिन्हें पट्टेदार, राज्य सरकार को देने के लिए बाध्य नहीं है और जिन्हें राज्य सरकार खरीदने के लिए इच्छुक न हो।

3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में, उक्त भूमि में या उस पर कोई इंजन, मशीन, सयंत्र, नवन संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न हटाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी हैं और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. ठेकेदार के माध्यम से स्वामित्व एवं अपरिहार्य भाटक की वसूली करना:-

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदार को राज्य सरकार द्वारा नियत रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जाय।

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01AA 130942

(10)

5. नोटिसें :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जा सकेगी।

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11
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U4AA 130943

(11)

अतिरिक्त शर्तें

1. प्रत्येक वर्ष के लिये निर्धारित वार्षिक अपरिहार्य माटक से सायल्टी की धनराशि अधिक होने पर सायल्टी की धनराशि (जो उक्त क्षेत्र से पट्टा धारक द्वारा खनन कर निकासी की गई खनिज की मात्रा पर देय होती है) देय होगी तथा सायल्टी व वार्षिक अपरिहार्य माटक की धनराशि समय-समय पर पुनरीक्षित दरों के आधार पर देय होगी।
2. पर्यावरण के संरक्षण हेतु पट्टाधारक को उचित प्रबंध करना होगा।
3. पर्यावरणीय अनापत्ति में उल्लिखित/अनुमोदित खनिज मात्रा के अनुसार खनन किया जायेगा।
4. शासनादेश संख्या-1040/86-2014-127/2011 दिनांक 10.04.2014 द्वारा दिये गये निर्देश कि 'यदि पूर्व पर्यावरणीय अनापत्ति में उल्लिखित मात्रा से अधिक मात्रा का खनन एवं परिवहन पट्टा की राय में किया जाना आवश्यक है, तब उसे अधिसूचना दिनांक 14.09.2006 के प्रस्तर-2 के प्राविधानों के अनुसार ऐसी अतिरिक्त मात्रा के लिए सम्बन्धित नियामक प्राधिकारी से पूर्व पर्यावरणीय अनापत्ति पुनः प्राप्त करनी होगी।
5. खनन योजना के अनुसार पर्यावरण एवं परिस्थितिकी को ध्यान में रखकर स्वीकृत क्षेत्र में खनन कार्य किये जायेगा।
6. पट्टाधारक द्वारा उनके पक्ष में स्वीकृत खनन पट्टा क्षेत्र से खनन कर निकासी किये गये खनिज का परिवहन सिर्फ जिला क्वैरी कार्यालय, सोनमद द्वारा जारी प्रपत्र एम0एम0-11 द्वारा ही किया जायेगा इसके अतिरिक्त किसी अन्य प्रपत्र का उपयोग किये जाने अथवा स्वीकृत क्षेत्र से बाहर खनन कार्य करते हुये पाये जाने एवं दोष सिद्ध होने पर पट्टा निरस्त कर दिया जायेगा।
7. पट्टाधारक नियमावली 1983 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू० 2,000-00 की शक्ति का भागी होगा तथा पट्टाधारक को ऐसी चूक खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

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12
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04AA 310941

(12)

- 8 खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्ष विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
- 9 ब्लास्टिंग का लाइसेंस प्राप्त किये बिना खनन कार्य में ब्लास्टिंग का प्रयोग प्रतिबन्धित होगा।
- 10 पट्टाधारक नियमानुसार माइन्स मैनेजर, ब्लास्टिंग हेतु तकनीकी ब्लास्टर आदि की नियुक्ति करके विभाग को सूचित करेगा तथा माइन्स एक्ट, 1952 एवं मेटलीफेरस माइन्स रेगुलेशन, 1961 के अनुसार नियुक्त माइन्स मैनेजर, ब्लास्टर आदि के पर्यवेक्षण में कार्य करेगा तथा खान सुरक्षा महानिदेशालय के निर्देशों का पालन करेगा।
- 11 खनन कार्य कुशल कारीगरों द्वारा कराया जाना होगा तथा खनन संक्रियाओं में श्रमिकों की सुरक्षा हेतु सुरक्षा उपकरण यथा-हेलमेट, जूता, चश्मा, मास्क, सेफ्टी बेल्ट आदि उपलब्ध कराये जाने होंगे।
- 12 पट्टाधारक को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निष्कासी करने के उपरांत क्षेत्र का सामंतीकरण कर वहाँ वृक्षारोपण करना होगा।
- 13 खनन पट्टा क्षेत्र के अन्दर बोल्टर के परिवहन हेतु ट्रैक्टर-ट्राली का प्रयोग नहीं करेगा बल्कि इसके स्थान पर टीपर का प्रयोग करेगा।
- 14 स्वीकृत क्षेत्र के अन्तर्गत किसी काश्तकार/काश्तकारों के सक्रमणीय/असक्रमणीय अधिकार वाली भूमि का कोई अंश पड़ने की दशा में ऐसे काश्तकार/काश्तकारों से लिखित सहमति प्राप्त करने के उपरांत ही उनके अंश की भूमि में पट्टाधारक खनन कार्य प्रारम्भ करेगा।
- 15 खनन पट्टे पर प्रस्तावित एवं नीके पर उपलब्ध क्षेत्र में यदि कमी पायी जाती है तब नीके पर उपलब्ध क्षेत्र के लिए खनन पट्टा विलेख निष्कासित किया जायेगा।
- 16 स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी। स्वीकृत क्षेत्र में सीमा स्तम्भ एवं साइन बोर्ड, जिसमें पट्टे से सम्बन्धित अंकित विवरण पठनीय तथापरक सुस्पष्ट होने चाहिए, जिसका अनुरक्षण पट्टाधारक करता रहेगा।

खान अधिकारी
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13
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BL 265404

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17. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1983 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
18. पट्टाधारक को, क्षेत्र में आफलित नात्रा के सापेक्ष ही प्रपत्र एम0एम0-11 की आपूर्ति की जायेगी।
19. पट्टाधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी कारखाने की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित कारखाने की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, सोनभद्र में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
20. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
21. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1983 के नियम 60 के अधीन, युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
22. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
23. मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्डपीठ तथा अन्य उच्च न्यायालय द्वारा पारित आदेश का अनुपालन करना होगा।

खाने अधिकारी
सोनभद्र

निर्वाह अधिकारी
सोनभद्र

14
अ.प्र. 1983

भारतीय गैर न्यायिक
भारत INDIA

रु. 500



FIVE HUNDRED
RUPEES

पाँच सौ रुपये

Rs. 500

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

S 644813

(14)

स्टाम्प शुल्क-

दस वर्षों में देय कुल अपरिहार्य भाटक की धनराशि रु० 59,88,000.00
एवं प्रतिभूति के मद में जमा धनराशि रु० 49,700.00 पर देय स्टाम्प शुल्क की
कुल धनराशि रु० 2,46,000-00 है।

बाम अधिकारी
सोनभद्र

जिलाधिकारी
सोनभद्र

15
[Signature]

भारतीय
भारत

रु. 500

FIVE HUNDRED
RUPEES

पाँच सौ रुपये



Rs. 500

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

S 644814

(15)

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आया हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. श्री आर. पी. सिंह, सान आरी काली सोनभद्र जमान अधिकारी
सोनभद्र
2. श्री राजेश कुमार राय निरं लिपिक
समेत कुमार राय
निरं लिपिक
- 3.

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित-

जिलाधिकारी
सोनभद्र

1. श्री [Signature]
मो० प्रहलाद पुत्र स्व० श्री [Signature] 1944 लखनऊ
2. Vijay Vaidh s/o [Signature]
Barrister, Delhi



में पट्टेदार द्वारा हस्ताक्षरित

पट्टेदार
का हस्ताक्षर



Annexure- 4

Ground Water Permission



GROUND WATER DEPARTMENT

(Naman) Village & Rural Water Supply Department

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID FROM --- TO ---

Name of the Applicant	ARUN KUMAR		
Address of the Applicant:	VILLAGE- KHARATIYA		
Company Name:	Shri Arun Kumar	Company Address	VILL- KHARATIYA, TEH- ROBERSTGANJ, DISTT- Sonbhadr
Serial No. of Application Form	SNBD0124NIN0090	Date of Submission	14/01/2024
Specimen Signature of the User:			
Location particulars:			
District	Sonbhadra	Block	CHOPAN
Plot No.	5471,5472KA,5424,5426,5427ka,5428,		
Municipality/Corporation	No	Ward No.	0
Holding No.			0
Rate of Withdrawal (m ³ /hr.)	5.00	Date of Energization (In Case of Electric Pump)	11/02/2024
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	1.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	5.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:	1825.00	Recharge Required:	912.50

Not Valid as Water Extraction Fee is Pending

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j) for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its

validation

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from: NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure- 5

Pillar Photographs





Annexure- 6

Site and Board Photographs



GSTIN-090VHFK0763PZT UN-1508912023

पणव बाबुबाबाताम - आरुणकुमार पुत्र श्री वल्लभेश्वरराव

बाबा - मिल्की मारुवाडी, जलपद - सातमठ (ड.म.)

वाराजी सं० - 5471, 5472क, 5424, 5425,

5426, 5427क, 5428, 5429,

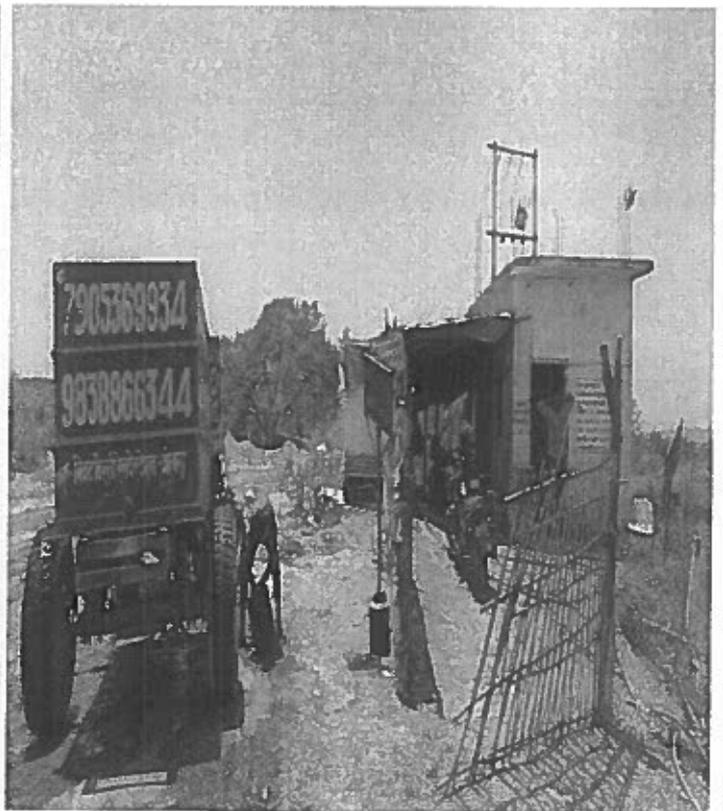
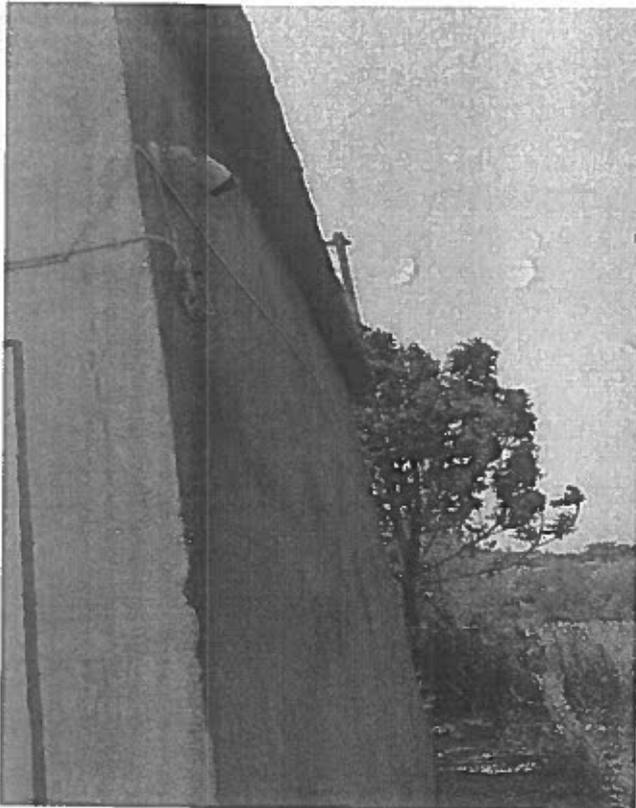
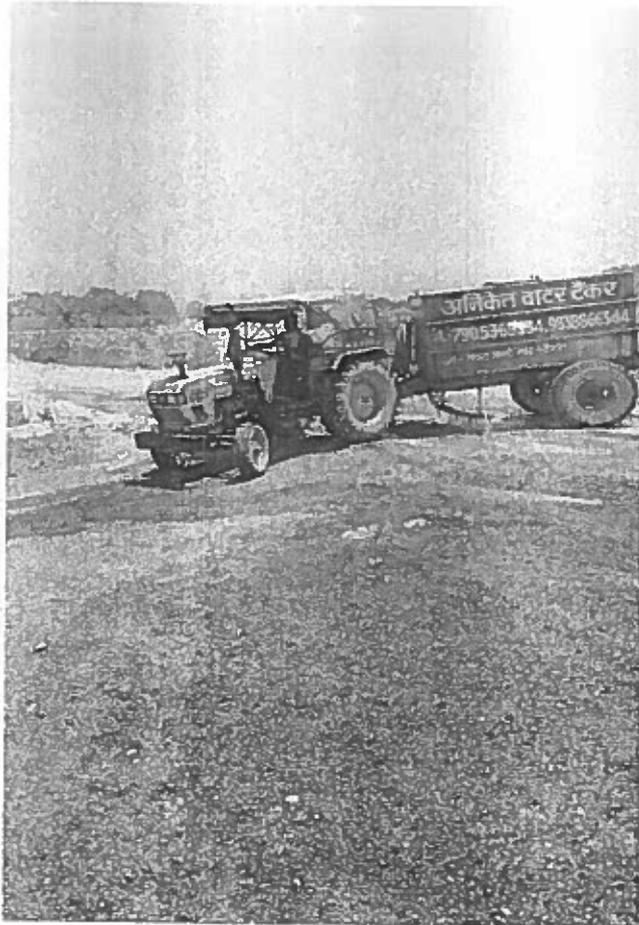
रकबा - 4-99 एकड (2-019 हेक्टर)

रायल्टी रेट - 100 ताजा - 40000 न्यूक नीर

वडा इतबायस रेट - 3-125

Annexure- 7

Photographs showing other compliances







Form 50
(Date rules 15/11)

Pollution Under Control Certificate
Authorized by
Commissioner of Uttar Pradesh

Date: 23/04/2025
Time: 13:20:30 PM
Validity upto: 22/10/2025

QR Code

Car Make (L. No.) : UP06400070008800
 Plant/Body No. : UP064AT1439
 Date of Registration : 03/Apr/2017
 Month & Year of Manufacturing : 04/2017
 Valid Model Number : 14004
 Emission Norms : EURO 2
 Fuel : DIESEL
 PUC Code : UP06400009
 City : 09720
 Fee : Rs. 115.00
 M.V. Registration No. : No.

Vehicle Photo with Registration plate
60 mm x 30 mm

Sr. No.	Pollutant(s) (if applicable)	Units (if applicable)	Emission Limits	Measured Value (upto 2 decimal places)
1	Carbon Monoxide (CO)	percentage (%)		
2	Hydrocarbon (THC/HC)	ppm		
3	CO	percentage (%)		
4	RPM	RPM	2500 ± 200	
5	Lambda		1 ± 0.03	
6	Light absorption coefficient	1/metre	2.45	0.43

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note - 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to nrcs/bvo.parivahan.gov.in

Authorized Signature with stamp of PUC Operator
60mm x 20 mm

23-04-2025 13:20

न्यू हरिबाग नर्सरी
सिद्धपुरी सोड, गयटसरगज, सोनभद्र
सभी प्रकार के पीपों के उत्पादक एवं विक्रेता

नाम: डी.एन. कुमार, पुत्र श्री आशिकेश्वर कुमार कार्यालय 11
पता: बिहारी गणेशपुरी, गौरा, सिद्धपुरी, गयट, 23/4/2017, 25/12/2017

सं०	पीप की विवरण	दीर्घा	चर	मूल्य	विक्रेत
		मीटर	से.मी	₹	₹
1	मछे गनी	500	2.0	10000	
2	बाग	100	1.50	15000	
3	लिपकरी PK	250	1.8	4500	
4	कुबिल	50	1.00	5000	
5	ककड़	50	1.20	6000	
6	अमरूद	50	1.00	5000	
7	उटालिया	20	1.00	2000	
				योग	57500

₹ 57,500

₹ 57,500

Annexure- 8

Baseline Monitoring Data



Working for an Assured Future

NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)
 MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.
 ☎ +91 9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	N210325-01	24/03/2025

ISSUED TO: Prop. Shri Arun Kumar.

SAMPLING & ANALYSIS DATA

Project Name : Billi Markundi Khanda-Boulder/ Gitti (Dolostone) Mining project at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, located at Village-Billi Markundi, Tehsil- Obra and District- Sonbhadra, Uttar Pradesh

Sample Drawn On : 19/03/2025

Sample Drawn By : NTL Lab Representative

Sample Received On : 20/03/2025

Sample description : Ambient Noise

Sampling Location : Near Project Site

Sampling Time : 24 hrs

Analysis Duration : 21/03/2025 TO 25/03/2025

TEST RESULT						
S. No	Test Parameters	* Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	68.9	dB(A)	*Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	40.7	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Arun Kumar
CHECKED BY





Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES
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MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.
☎ +91 9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Ambient Air Quality Monitoring Report



NOIDA TESTING LABORATORIES
 (An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)
 MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.
 ☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ 210325-01	24/03/2025

ISSUED TO: Prop. Shri Arun Kumar.

SAMPLING & ANALYSIS DATA

Project Name : Billi Markundi Khanda-Boulder/ Gitti (Dolostone)
 Mining project at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, located at Village- Billi Markundi, Tehsil- Obra and District- Sonbhadra, Uttar Pradesh.

Sample Drawn On : 19/03/2025 TO 20/03/2025
 Sample Drawn By : NTL Lab Representative
 Sample description : Ambient Air
 Sampling Location : Near project Site
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 21/03/2025 TO 24/03/2025
 Ambient Temperature (°C) : 25
 Average Flow Rate of SPM (m³/min.) : 1.10
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Repairable Dust Sampler, Fine Particulate(PM 2.5) Sampler

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	80.0	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	CPCB Volume – 1 / Grav	43.0	µg /m ³	60.0
3.	Sulphur Dioxide	IS:5182 Part-II	9.78	µg /m ³	80.0
4.	Nitrogen Dioxide	IS:5182 Part-VI	17.8	µg /m ³	80

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Arun Kumar
 CHECKED BY





Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

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TEST CERTIFICATE

Ground Water Quality Monitoring Report



NOIDA TESTING LABORATORIES
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 ☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
GROUND WATER	GW 210325-01	24/03/2025

ISSUED TO: Prop. Shri Arun Kumar.

SAMPLING & ANALYSIS DATA

Project Name : Billi Markundi Khanda-Boulder/ Gitti (Dolostone)
 Mining project at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, located at Village- Billi Markundi, Tehsil- Obra and District- Sonbhadra, Uttar Pradesh.

Sample received on : 20/03/2025
 Sample Drawn By : NTL Lab Representative
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 21/03/2025 TO 24/03/2025
 Sample Description : Ground Water (Bore Well)
 Sample Location : Near Project Site

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Faecal Coliform	IS-1622	Absent	0
2.	Total Coliform	IS-1622	Absent	10 Max

ORGANOLEPTIC & PHYSICAL PARAMETERS

S. NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	pH value	IS-3025(P-11)	7.12	-	6.5-8.5	-
2.	Total dissolve solid (TDS)	IS-3025(P-16)	312	mg/l	500	2000

GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS

S. NO.	Parameter	Test method	Result	Unit	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Calcium (as Ca)	IS: 3025 (P- 40)	37	mg/l	75	200
2.	Chloride (as Cl)	IS: 3025 (P- 32)	24	mg/l	250	1000
3.	Magnesium (as Mg)	IS: 3025 (P-46)	21.7	mg/l	30	100
4.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.0	mg/l	45	No Relaxation
5.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	32	mg/l	200	400
6.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	176	mg/l	200	600
7.	Total hardness (as CaCO ₃)	IS: 3025 (P- 23)	182	mg/l	200	600

Parameters not cover IS-10500-2012

S.NO.	Parameter	Test method	Result	Unit	Requirement	Permissible Limit
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MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.
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TEST CERTIFICATE

					(Acceptable Limit)	in absence of alternate source
1.	COD (as O ₂)	APHA-5220B	BDL	mg/l	-	-
2.	Dissolve Oxygen	IS-3025(P-38)	5	mg/l	-	-
3.	Total Suspended Solid	IS-3025(P-17)	BDL	mg/l	-	-
4.	Conductivity @25 ^o C	IS-3025(P-14)	630	μS/cm	-	-
5.	Sodium (as Na)	IS-3025(P-45)	65	mg/l	-	-
6.	Potassium (as K)	IS-3025(P-45)	8.6	mg/l	-	-
7.	Temperature	IS-3025(P-9)	22	^o C	-	-
8.	Phosphate (as P)	IS-3025(P-31)	<0.05	mg/l	-	-
9.	BOD (at 27 ^o C 3-Days)	IS-3025(P-44)	BDL	mg/l	-	-

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Aiyab void
CHECKED BY





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र

UTTAR PRADESH POLLUTION CONTROL BOARD, SONBHADRA



संदर्भ संख्या- G 0386/OA No.-1356/2025

दिनांक: 02-04-2025

सेवा में,

मेसर्स श्री अरून कुमार,

गाटा संख्या-5471, 5472क, 5424, 5426, 5427क, 5428 एवं 5429, ग्राम-बिल्ली-मारकुण्डी,

जनपद-सोनभद्र।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1356/2024 बबलू बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन एवं उक्त प्रकरण में आवेदक श्री बबलू के अधिवक्ता के माध्यम से प्रेषित ई-मेल पत्र दिनांक-01.04.2025 के स्पष्टीकरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1356/2024 बबलू बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक-04.02.2025 एवं श्री बबलू द्वारा प्रेषित ई-मेल पत्र दिनांक-01.01.2025 का संदर्भ ग्रहण करें, जो अध्यक्ष महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है एवं इस कार्यालय को ई-मेल के माध्यम से दिनांक-01.04.2025 को प्राप्त है। उक्त के सम्बन्ध में अवगत हों कि ई-मेल दिनांक-01.04.2025 द्वारा प्राप्त पत्र के माध्यम से अवगत कराया गया है कि आप द्वारा निम्नलिखित बिन्दुओं का उल्लंघन किया गया है:-

Violation of Statutory Distance Norms:

- The joint committee has confirmed that an Industrial Training Institute (ITI) is situated approximately 100 meters from the mining site, in contravention of prescribed safety distances.
- This directly contradicts the declarations made in the Environmental Clearance application (Form-1) submitted by the Project Proponent, wherein it was falsely represented that no educational institutions exist within a 1.5-kilometer radius.
- It is pertinent to note that as per the Central Pollution Control Board (CPCB) guidelines established in the matter of "Haridasan vs. State of Kerala" (OA No. 304/2019), a minimum distance of 200 meters must be maintained between mining operations involving blasting and any residential/educational institution.
- In view of this egregious violation, it is imperative that a cease and desist order be issued for this mining operation, and appropriate environmental compensation be imposed on the Project Proponent for misrepresentation in statutory documents.

अतः उपरोक्त बिन्दुओं पर अपना स्पष्टीकरण एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1356/2024 बबलू बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन में आख्या इस कार्यालय को अविलम्ब प्रस्तुत करना सुनिश्चित करें, जिससे कि उक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक-04.02.2025 के अनुपालन में आख्या मा0 एन0जी0टी0 को प्रेषित किया जा सके।

संलग्नक-उपरोक्तानुसार।

भवदीय,

R
21/4/25
(आर0के0 सिंह)
क्षेत्रीय अधिकारी

पू0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. अध्यक्ष महोदय के निजी सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिलाधिकारी महोदय, सोनभद्र।
4. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. ज्येष्ठ खान अधिकारी, सोनभद्र।

R
21/4/25
क्षेत्रीय अधिकारी

Regional Office: H. No. 162, Uttar Mohal, Near Chandi Hotel, Sonbhadra (231216)

Phone: (05444) 222464 - Fax: 05444-222464

Emil: rosonbhadra@uppcb.in - Web Site: www.uppcb.com

संशोधित

मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन में उपरोक्त खनन परियोजना का निरीक्षण दिनांक-28.04.2025 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में कोई व्यक्ति उपस्थित नहीं पाया गया। निरीक्षण के समय माइनिंग का संचालन बन्द पाया गया। मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य के अनुपालन में जिलाधिकारी महोदय, सोनभद्र द्वारा माइनिंग परियोजना की जाँच हेतु दिनांक-18.01.2025 को गठित संयुक्त समिति द्वारा दिनांक-22.01.2025 को निरीक्षण किया गया था, जिसमें परियोजना बन्द पायी गयी थी। गठित संयुक्त समिति के निरीक्षण के समय उपस्थित प्रतिनिधि श्री अरुण कुमार प्रोपराइटर द्वारा अवगत कराया गया था कि परियोजना नवम्बर, 2024 से बन्द है। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु डिस्ट्रिक्ट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, सोनभद्र के संदर्भ संख्या-28/Psrya/DEIAA/SBR/2026 दिनांक-20.05.2016 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के खनन हेतु क्षेत्रफल 4.99 एकड़ है। उक्त खनन परियोजना की डोलो स्टोन खनन क्षमता 40,000 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाना सूचित है।
3. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-198428/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2023 दिनांक-04.01.2024 द्वारा दिनांक-31.12.2027 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है।
4. परियोजना को निर्गत सहमति (जल एवं वायु) आदेश में निहित शर्तों का अनुपालन आख्या एवं स्टेट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, उ०प्र० द्वारा जारी पर्यावरणीय स्वीकृति की प्रति प्रेषित किये जाने हेतु इस कार्यालय के पत्र संख्या-जी००८४/श्री अरुण कुमार/सी०टी०ओ०/2025 दिनांक-22.01.2025 द्वारा निर्देशित किया गया था किन्तु कार्यालय अभिलेखानुसार अनुपालन आख्या प्राप्त है। पर्यावरणीय स्वीकृति की प्रति प्राप्त नहीं है।
5. निरीक्षण के समय कार्यालय द्वारा निर्गत सहमति (जल एवं वायु) आदेश में निहित शर्तों का अनुपालन एवं ई०सी० में निहित शर्तों का अनुपालन नहीं पाया गया।
6. गठित संयुक्त समिति के निरीक्षण के समय माइनिंग परियोजना द्वारा अतिरिक्त खनन किये जाने का मामला संज्ञान में आया है जो कि वर्षवार विवरण निम्नवत् है (छायाप्रति संलग्न)।

क्र०सं०	वित्तीय वर्ष	किये गये खनन की मात्रा (घन मी०)	स्वीकृत प्राप्त खनन की मात्रा (घन मी०)	अतिरिक्त खनन की मात्रा (घन मी०)
1.	2019-20	62,067	40,000	22,067
2.	2020-21	46,701	40,000	6,701
3.	2021-22	47,003	40,000	7,003
4.	2022-23	42,775	40,000	2,775
5.	2023-24	40,372	40,000	372
6.	2024-25	39,995	40,000	-

(2)

As per CPCB Guidelines, the Environmental Compensation has been calculated as follows:

$$EC = D \times (1 + RF + DF)$$

Where, $D = Z \times$ market value of the material per MT or m^3

DF = 0.3, if $Z/X = 0.11$ to 0.40

0.6, if $Z/X = 0.41$ to 0.70

1, if $Z/X \geq 0.71$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	.75	1.0

Where, Risk level to take value as per severity of the impact of illegal mining case mentioned below in the table

Severity of Impact	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4

As per the above mentioned factors the Environmental Compensation has been calculated as per following table:

Permitted Quantity (in MT or m^3)	Total Extraction (in MT or m^3)	Excess Extraction (in MT or m^3)	Exceedance in Extraction	Compensation Charge (in Rs.)
X	Y	$Z = Y - X$	Z/X	$D \times (1 + RF + DF)$ where, $D = Z \times$ market value of the material per MT or m^3
				DF = 0.3, if $Z/X = 0.11$ to 0.40 DF = 0.6, if $Z/X = 0.41$ to 0.70 DF = 1, if $Z/X \geq 0.71$
				RF = 0.25, 0.50, 0.75, 1.00 as per risk level

Total Permitted Quantity in Environmental Clearance (X) = 2,00,000 m^3 /annum

क्रमशः 3/पर....

(3)

Total Extraction (Y)	=2,38,918 m ³
Excess Extraction (Z), (Z=Y-X)	=38918 m ³
Methology:	
Market value of illegally mined material (D)	D=Z x Market Value of the material
(Market value of the material as Rs. 125/. per m ³)	= 38918 x 125 = 48,64,750.00
(As per attached letter dated 06.05.2025 by Mines Department, Sonbhadra)	
Risk Facto(RF)	RF=0.75
Deterrence Factor (DF)	Severity Significant
DF=0.3	Risk Level 3
	Risk Factor 0.75
DF=Z/X=38918/200000=0.1945	(DF = 0.3, if Z/X=0.11 to 0.40)

Environmental Compensation/charge (in Rs.)

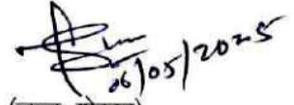
$$Dx (1+RF+DF)$$

$$= 4864750 \times (1+0.75+0.3)$$

$$= \text{Rs. } 99,72,737.50$$

(Rupees Ninty nine lakh seventy two thousand seven hundred thirty seven & paise fifty only).

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स श्री अरूण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध अतिरिक्त माइनिंग कार्य किये जाने के कारण रू० 99,72,737.50 (निन्यानबे लाख बहत्तर हजार सात सौ सैतीस रूपये एवं पैसे पच्चास) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


26/05/2025
(चन्द्र शेखर)

सहायक पर्यावरण अभियन्ता

~~क्षेत्रीय अधिकारी,~~

16/5/25

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 188 /खनिज/2025

दिनांक 06 /05/2025

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1356/2024 बबलू बनाम स्टेट आफ यू0पी0 एवं अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

सेवा में,

**क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।**

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या-G0553/OA No. 1356/2025 दिनांक 06.05.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1356/2024 बबलू बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश के सम्बन्ध में अवैध स्टोन/गिट्टी पर पर्यावरणीय क्षतिपूर्ति की गणना हेतु जनपद-सोनभद्र में स्टोन/गिट्टी की औसत बाजार मूल्य की प्रति उपलब्ध कराये जाने की अपेक्षा की गयी है।

आपके उक्त पत्र दिनांक 06.05.2025 के क्रम में भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन की अधिसूचना दिनांक 27.03.2018 (पैतालिसवां संशोधन) की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:- यथोपरि।

Jyoti Kaur
ज्योति खान अधिकारी,
सोनभद्र।

4591

उत्तर प्रदेश शासन
भूतत्व एवं खनिकर्म विभाग
संख्या: 641/86-2018-153(सा0)/2017
लखनऊ, दिनांक 27 मार्च, 2018

अधिसूचना

खान और खनिज (विकास एवं विनियमन) अधिनियम, 1957 (अधिनियम संख्या-67 सन् 1957) की धारा-15 के अधीन शक्ति का प्रयोग करके, राज्यपाल, उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 में संशोधन करने की दृष्टि से निम्नलिखित नियमावली बनाते हैं:-

उत्तर प्रदेश उपखनिज (परिहार) (पैतालिसवां संशोधन) नियमावली, 2018

- संक्षिप्त नाम और प्रारम्भ प्रथम अनुसूची का संशोधन
- 1-(1) यह नियमावली उत्तर प्रदेश उपखनिज (परिहार) (पैतालिसवां संशोधन) नियमावली 2018 कही जायेगी।
(2) यह गजट में प्रकाशित होने के दिनांक से प्रवृत्त होगी।
2. उक्त नियमावली में नीचे स्तम्भ-1 में दी गयी प्रथम अनुसूची के स्थान पर स्तम्भ-2 में दी गयी अनुसूची रख दी जायेगी, अर्थात् :-

स्तम्भ-1 विद्यमान प्रथम अनुसूची (नियम-21 देखिये)			स्तम्भ-2 एतद्वारा प्रतिस्थापित प्रथम अनुसूची (नियम-21 देखिये)		
क्र० स०	खनिज	स्वामित्व (रायल्टी) की दर	क्र० स०	खनिज	स्वामित्व (रायल्टी) की दर
1	चूना पत्थर	रु० 150.00 प्रतिटन या रु० 275.00 प्रति घनमीटर	1	चूना पत्थर	रु० 150.00 प्रतिटन या रु० 275.00 प्रति घनमीटर
2	मार्बल या मार्बल चिप्स (संगमरमर)	रु० 206.00 प्रतिटन या रु० 405.00 प्रति घनमीटर	2	मार्बल या मार्बल चिप्स (संगमरमर)	रु० 206.00 प्रतिटन या रु० 405.00 प्रति घनमीटर
3	ईट बनाने की मिट्टी	रु० 54 प्रति हजार बनी ईट	3	ईट बनाने की मिट्टी	रु० 54 प्रति हजार बनी ईट
4	ईमारती पत्थर (बिल्डिंग स्टोन)		4	ईमारती पत्थर (बिल्डिंग स्टोन)	
(i)	ग्रेनाइट (साइज्ड डायमेट्रल स्टोन)		(i)	ग्रेनाइट (साइज्ड डायमेट्रल स्टोन)	
(क)	एक मीटर या ऊपर के साइज के	रु० 5000.00 प्रति घनमीटर	(क)	एक मीटर या ऊपर के साइज के	रु० 5000.00 प्रति घनमीटर
(ख)	एक मीटर या नीचे के साइज के	रु० 3000.00 प्रति घनमीटर	(ख)	एक मीटर या नीचे के साइज के	रु० 3000.00 प्रति घनमीटर

(1)

2

(ii) स्लैब्स और अरलर सहित साइज्ड डायमेशल स्टोन (सैण्ड स्टोन, क्वार्टजाइट)	रु० 650.00 प्रति घन मीटर	(ii) स्लैब्स और अरलर सहित साइज्ड डायमेशल स्टोन (सैण्ड स्टोन, क्वार्टजाइट)	रु० 850.00 प्रति घन मीटर
(iii) मिल स्टोन व हाथ चक्की (सैण्ड स्टोन, क्वार्टजाइट)	रु० 600.00 प्रति घन मीटर	(iii) मिल स्टोन व हाथ चक्की (सैण्ड स्टोन, क्वार्टजाइट)	रु० 600.00 प्रति घन मीटर
(iv) खण्डास और वोल्डर		(iv) खण्डास और वोल्डर	
(क) ग्रेनाइट व डोलो स्टोन (25X25X25) सेमी० तक साइज्ड का	रु० 125.00 प्रति घनमीटर	(क) ग्रेनाइट व डोलो स्टोन (25X25X25) सेमी० तक साइज्ड का	रु० 125.00 प्रति घनमीटर
(ख) सैण्ड स्टोन और क्वार्टजाईट (25X25X25) सेमी० तक साइज्ड का	रु० 100.00 प्रति घनमीटर	(ख) सैण्ड स्टोन और क्वार्टजाईट (25X25X25) सेमी० तक साइज्ड का	रु० 100.00 प्रति घनमीटर
(v) बैलास्ट (गिट्टी)		(v) बैलास्ट (गिट्टी)	
(क) ग्रेनाइट और डोलोस्टोन	रु० 160.00 प्रति घनमीटर	(क) ग्रेनाइट और डोलोस्टोन	रु० 160.00 प्रति घनमीटर
(ख) सैण्ड स्टोन और क्वार्टजाईट	रु० 110.00 प्रति घनमीटर	(ख) सैण्ड स्टोन और क्वार्टजाईट	रु० 110.00 प्रति घनमीटर
(ग) स्टोन डस्ट	रु० 100.00 प्रति घनमीटर	(ग) स्टोन डस्ट	रु० 100.00 प्रति घनमीटर
5. मौरम		5. मौरम	
(क) नदी तल में उपलब्ध	रु० 150.00 प्रतिघन मीटर	(क) नदी तल में उपलब्ध	रु० 150.00 प्रतिघन मीटर
(ख) पहाड़ों के क्षरण के फलस्वरूप उत्पन्न लाल मौरम	रु० 75.00 प्रतिघन मीटर	(ख) पहाड़ों के क्षरण के फलस्वरूप उत्पन्न लाल मौरम	रु० 75.00 प्रतिघन मीटर
6. साधारण बालू (विहित प्रयोजनों के लिये प्रयुक्त होने वाले बालू से भिन्न)		6. साधारण बालू (विहित प्रयोजनों के लिये प्रयुक्त होने वाले बालू से भिन्न)	
(क) प्रथम श्रेणी, (अनुसूची-दो में उल्लिखित जनपदों में उपलब्ध)	रु० 65.00 प्रति घनमीटर	(क) प्रथम श्रेणी, (अनुसूची-दो में उल्लिखित जनपदों में उपलब्ध)	रु० 65.00 प्रति घनमीटर
(ख) द्वितीय श्रेणी, (अनुसूची-दो में उल्लिखित जनपदों में उपलब्ध)	रु० 55.00 प्रति मीटर घन	(ख) द्वितीय श्रेणी, (अनुसूची-दो में उल्लिखित जनपदों में उपलब्ध)	रु० 55.00 प्रति मीटर घन
7. बजरी (सिंगिल)	रु० 110.00 प्रति मीटर घन	7. बजरी (सिंगिल)	रु० 110.00 प्रति मीटर घन
8. साधारण मृदा (आरडिनरी क्ले) अथवा साधारण गिट्टी (आरडिनरी अर्थ)	रु० 30.00 प्रति मीटर घन	8. साधारण मृदा (आरडिनरी क्ले) अथवा साधारण गिट्टी (आरडिनरी अर्थ)	रु० 00.00
9. पायरोफिलाइट	रु० 300.00 प्रति टन	9. पायरोफिलाइट	रु० 300.00 प्रति टन
10. डायस्पोर	रु० 500.00 प्रति टन	10. डायस्पोर	रु० 500.00 प्रति टन

(11/11/2017)
 11/11/2017
 11/11/2017

2

11. सिलिका सैण्ड	रु0 100.00 प्रति टन	11. सिलिका सैण्ड	रु0 100.00 प्रति टन
12. चाइना बले	खान पर खनिज मूल्य का 12प्रतिशत	12. चाइना बले	खान पर खनिज मूल्य का 12प्रतिशत
13. कैलसाइड	खान पर खनिज मूल्य का 12 प्रतिशत	13. कैलसाइड	खान पर खनिज मूल्य का 12प्रतिशत
14. क्वार्टज	रु0 100.00 प्रतिटन	14. क्वार्टज	रु0 100.00 प्रतिटन
15. कोई अन्य उपखनिज जिसके लिये स्वामित्व की दर विनिर्दिष्ट नहीं है।	खान पर विक्री मूल्य का 10 प्रतिशत	15. कोई अन्य उपखनिज जिसके लिये स्वामित्व की दर विनिर्दिष्ट नहीं है।	खान पर विक्री मूल्य का 10 प्रतिशत

(राज प्रताप सिंह)
अपर मुख्य सचिव।

(सं. 1/194)

1/1/194



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: 670561/0AFO-1356/2024

दिनांक:-

Date: 06/05/2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

संशोधित

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य के अनुपालन में मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन में मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण इस कार्यालय के प्राधिकारी द्वारा दिनांक-28.04.2025 को किया गया। संलग्न निरीक्षण आख्यानानुसार निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में कोई व्यक्ति उपस्थित नहीं पाया गया। पूर्व में गठित संयुक्त समिति द्वारा दिनांक-22.01.2025 को किये गये निरीक्षण में उपस्थित प्रतिनिधि श्री अरुण कुमार प्रोपराइटर द्वारा अवगत कराया गया था कि परियोजना नवम्बर, 2024 से बन्द है।

अतः संलग्न निरीक्षण आख्या के अनुसार एवं बोर्ड मुख्यालय के टिप्पणी एवं आदेश तथा सहमति (जल एवं वायु) में अधिरोपित शर्तों का अनुपालन नहीं किये जाने के दृष्टिगत एवं गठित समिति द्वारा दिये गये रिपोर्ट में अतिरिक्त माइनिंग का कार्य संज्ञान में लाया गया है। अतिरिक्त माइनिंग के परिप्रेक्ष्य में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईड लाइन के अनुसार पर्यावरणीय क्षतिपूर्ति **रु० 99,72,737.50** (निन्यानबे लाख बहत्तर हजार सात सौ सैतीस रुपये एवं पैसे पच्चास) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

(आर०के० सिंह)
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 2201/वृत्त-2/NGIT-746/25

Date 2-5-25

सेवा में,

पंजीकृत

मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429
ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429
ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे परियोजना कहा जायेगा। खनन के कार्य हेतु
उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित)
की धारा-2K के अर्न्तगत एक औद्योगिक संयंत्र है।

यह कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं
अन्य में पारित आदेश दिनांक-04.02.2025 के सुशंगत अंश निम्नवत् है:-

.....4. Learned Counsel appearing for respondent no. 2-UPPCB submits that the report of the joint committee will be
dully considered by it and needful be done.

.....5. It will be open to all the parties to file objections to the report of the joint committee if they so desire.

यह कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं
अन्य में पारित आदेश दिनांक-10.12.2024 के अनुपालन में गठित संयुक्त समिति द्वारा परियोजना का स्थल निरीक्षण
दिनांक 22.01.2025 को किया गया तथा संयुक्त समिति की आख्या के सुशंगत अंश निम्नवत् है:-

.....vi. As per the MM11 Directorate of Geology and Mining Uttar Pradesh the project proponent has excavated
quantity given below table form 2019 to 2025. Copy of the MM11 is attached as Annexure-v.

Sr. No.	FY	Excavated Quantity (Cubic meter)	Permitted Quantity (Cubic meter)
1.	2019-20	62,067	40,000
2.	2020-21	46,701	40,000
3.	2021-22	47,003	40,000
4.	2022-23	42,775	40,000
5.	2023-24	40,372	40,000
6.	2024-25	39,995	40,000

उक्त के अतिरिक्त संयुक्त समिति की आख्या में निम्न संस्तुतियां की गयी है:-

.....3. Recommendations:

Based upon the above field observations, Joint Committee recommends as below:

- Project Proponent should comply the Environmental Clearance and Consent to Operate conditions strictly,
- Project Proponent should conduct/execute the scientific/environmentally sound mining activity as per EC conditions,
- The District Mining Department and UPPCB should ensure the strict compliance of EC/CTO conditions and sustainable mining plan,
- Project Proponent should obtain the NOC from the Ground water department for the extraction of ground water,
- Project Proponent should develop the boundary of the lease mining area and install pillars with get coordinate as per mining plane,
- Project Proponent should have done regular health check-up of the worker involved in the mining activity as per EC conditions,
- Project Proponent should submit the third-party monitoring report as per EC conditions,
- Project Proponent required to developed green belt within the lease area on priority basis as per EC/CTO conditions.
- As the Project Proponent has done mining outside the lease area] therefore, District Mining Department and UPPCB should take suitable action as per rules.
- Joint Committee in view that the local administration may also explore the possibility to construci internal road by using dmf fund to avoid smooth transportation, reduce dust emission within the mining area

-2-

यह कि उपरोक्तानुसार संयुक्त समिति की निरीक्षण आख्या मे उल्लिखित तथ्य से स्पष्ट है कि परियोजना द्वारा निम्नानुसार स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किया गया है:-

क्र०सं०	वित्तीय वर्ष	किये गये खनन की मात्रा (घन मी०)	स्वीकृत प्राप्त खनन की मात्रा (घन मी०)	अतिरिक्त खनन की मात्रा (घन मी०)
1.	2019-20	62,067	40,000	22,067
2.	2020-21	46,701	40,000	6,701
3.	2021-22	47,003	40,000	7,003
4.	2022-23	42,775	40,000	2,775
5.	2023-24	40,372	40,000	372
6.	2024-25	39,995	40,000	-
योग		2,78,913	2,40,000	38,918

यह कि क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 06.05.2025 की आख्यानुसार मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1356/2024 बबलू बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-04.02.2025 के अनुपालन में मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उक्त खनन परियोजना का निरीक्षण क्षेत्रीय कार्यालय, सोनभद्र के प्राधिकारी द्वारा दिनांक-28.04.2025 को किया गया। निरीक्षण के समय माइनिंग का संचालन बन्द पाया गया।

यह कि परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-198428/UPPCB/ Sonebhadra(UPPCBRO)/ CTO/both/SONBHADRA/2023 दिनांक-04.01.2024 द्वारा दि०-31.12.2027 तक की अवधि हेतु सशर्त संचालनार्थ सहमति जल एवं वायु निर्गत है। निरीक्षण के समय उक्त निर्गत सहमति (जल एवं वायु) में निहित शर्तों का अनुपालन नहीं पाया गया।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मर्मदर्शिका दिनांक 29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्न सूत्र निर्धारित किया गया है:-

$$\text{Compensation} = D \times (1 + RF + DF)$$

Where, D – Market value of illegally mined material, RF-Risk Factor and DF-Deterrence Factor.

यह कि परियोजना द्वारा स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किये जाने के फलस्वरूप केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मर्मदर्शिका दिनांक 29.01.2020 शीर्षक Recommendations on Scale of Compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार परियोजना के विरुद्ध अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति की गणना राज्य बोर्ड के क्षेत्रीय अधिकारी, सोनभद्र द्वारा पत्र दिनांक 06.05.2025 के माध्यम से उपलब्ध कराते हुए परियोजना के विरुद्ध रूपया 99,72,737.50 (जिसमें D-48,64,750, RF-0.75 and DF-0.3 लिया गया है) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए सपठित धारा-21(4) के अन्तर्गत कारण बताओ नोटिस जारी किये जाने हेतु संस्तुति आख्या प्रेषित की गयी है। उक्त आख्या की छायाप्रति संलग्न है।

यह कि जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, सोनभद्र की संस्तुति को दृष्टिगत रखते हुए परियोजना को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए सपठित धारा 21(4) के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न परियोजना मेसर्स श्री अरुण कुमार गाटा नं०-5471, 5472क, 5424, 5425, 5426, 5427क, 5428 एवं 5429 ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तत्काल प्रभाव से बंद कर दिया जाए।
3. यह कि क्यों न परियोजना को निर्गत संचालनार्थ सहमति (जल एवं वायु) दिनांक 04.01.2024 को रिवोक कर दिया जाये।

-3-

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपकी परियोजना के विरुद्ध स्वीकृत खनन के सापेक्ष अतिरिक्त खनन कार्य किये जाने के फलस्वरूप रू0 99,72,737.50 (निन्वायवे लाख बहत्तर हजार सात सौ सैंतीस रूपये पचास पैसे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

संलग्नक-यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

Signed by

Atulesh Yadav

Date: 08/05/2025 16:29:48

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति परियोजना स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में परियोजना का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)